

**DIRECTORATE GENERAL OF FOREIGN TRADE
(DES-II SECTION)**

MINUTES OF THE NORMS COMMITTEE-II

MEETING No. 14/81-ALC2/2021 (NC/2/MEET/Jan/202021/30) DATED 09.02.2021 (Held on 12.02.2021)

Please Note

- i. For information of exporters, Norms Committee-II handles all cases pertaining to fixation/ratification of norms for Export Products falling under ITC (HS) Chapter 72 to 76, 78 to 80, 85. Communications in respect of cases/pertaining to NC-II may be sent to email address: nc2.dgft@nic.in
- ii. In certain cases the decision of the Norms Committee refers to the Recommendations/ Observations/Deficiencies received from the concerned Technical Authority. Wherever applicable, a scanned copy of such document has been placed at the end of the Minutes, in running serial orders. The concerned applicant/company may go through the same and respond accordingly.
- iii. Similarly, a scanned copy of the blank Standard Deficiency Format, which may find a reference in NC decisions, has also been attached in the end. This may also be referred to by the concerned applicant/company and may be responded accordingly.
- iv. The Norms Committee has taken decision only with respect to technical aspect/wastage norms. While redeeming the applications, RAs should check that the applicant has fulfilled all requirements as prescribed in policy/procedure including those in Policy Circulars issued from time to time or any other provisions under FTP/HBP for EODC.
- v. Wherever the Committee has fixed Norms, the concerned RA may ensure that AA is issued on the wastages/consumption as ratified by the Committee or as per wastages claimed in the application, whichever is less.

Meeting No. 14/81 (NC/2/MEET/Jan/202021/30) of Norms Committee-II for the year 2020-21 (Originally scheduled for 09.02.2021) held on 12.02.2021 through Video Conferencing under the Chairmanship of Shri Hardeep Singh, Additional Director General of Foreign Trade to consider the following applications for ratification of norms in respect of advance authorizations under Duty Exemption Scheme (Chapter-4) of Foreign Trade Policy 2015-20. The following members were present in the meeting:-

Sl. No.	Name & Designation	Department
1.	Shri Sushil Jangid, Scientist 'B'	MeitY
2.	Shri Devendra Kumar Saini, ADG	DoT
3.	Shri Shaish Kumar, (TEC-1)	Consultant
4.	Shri V.C. Agarwal, (TEC-3)	Consultant
5.	Shri S. K. Bhatnagar, (SKB)	Consultant
In attendance		
1.	Shri Pranav Upadhyay, Dy. Director	DGFT

Minutes of the cases discussed in the meeting are as under:

MEETING NUMBER: 14/81-ALC2/2021 (NC/2/MEET/Jan/202021/30)

MEETING DATE: 09.02.2021

Case No.: 14/7/81-ALC2/2020	Party Name: SIECHEM TECHNOLOGIES PRIVATE LIMITED	Meet No/Date:14/81-ALC2/2021 09.02.2021	Status: Withdrawn
HQ File :01/81/050/00670/AM21/	RLA File :04/24/040/00063/AM21/	Lic.No/Date:0410166944 06.08.2020	
1 Decision: The Committee considered the case as per the agenda and noted that the case was already approved in Meeting No. 10/81 dated 10.11.2020 (held on 17.11.2020) as the case was relisted in the meeting because of migration of data from 4.7 old Data Base to new DGFT's IT Portal. Therefore, the Committee decided to withdraw the case from the agenda. The case is withdrawn.			

Case No.: 17/8/81-ALC2/2020	Party Name: NU-CORK PRODUCTS(P) LTD.	Meet No/Date:14/81-ALC2/2021 09.02.2021	Status: Deferred
HQ File :01/81/050/00718/AM21/	RLA File :05/24/040/00743/AM20/	Lic.No/Date:0510413767 02.03.2020	
2 Decision: The Committee considered the case as per agenda and decided to seek from the applicant to furnish following information as per comments given by Consultant (TEC-3): 1. Weight of each of the imported and indigenous input, separately for each product, for the purpose of material balancing. Net weight (Gross weight minus wastage) for each imported and indigenous input in the export product may be indicated. Net weight along with details of other imported input to be used in the resultant product and sought to be imported/procured from sources other than the license, if any, may also be indicated. 2. Use of export product. 3. To submit details of step-wise wastage. The case stands deferred.			

Case No.: 27/8/81-ALC2/2020	Party Name: WINOMECHANIC PRIVATE LIMITED	Meet No/Date:14/81-ALC2/2021 09.02.2021	Status: Deferred
HQ File :01/81/050/00728/AM21/	RLA File :04/24/040/00084/AM21/	Lic.No/Date:0410167028 03.09.2020	
3 Decision: The Committee considered the case as per agenda and decided to seek from the applicant to furnish following information as per comments given by Consultant (TEC-3): 1. Assembly drawings/diagrams of the resultant product showing placement and exact use of components in the export product (s). 2. Bifurcated quantities of components to be accounted for in the resultant product and the requirement of components as spares. Raw Material / Consumables. 3. Specific use of import items at Sl. No. 1 to 5 in export item. 4. To clarify why the export item at Sl. No. 1 & import item at Sl. No. 1 are the same. 5. Process of manufacture of export item at Sl. No. 1. The case stands deferred.			

Case No.: 36/8/81-ALC2/2020	Party Name: RAMESHWAR STEEL	Meet No/Date: 14/81-ALC2/2021 09.02.2021	Status: Deferred
HQ File :01/81/050/00737/AM21/	RLA File :08/24/040/00137/AM21/	Lic.No/Date: 0810148532 10.09.2020	
4 Decision: The Committee considered the case as per agenda and noted that due to the launch of new IT Portal the case was again referred to Consultant (TEC-3) on 11.02.2021 for examination & comments. However, comments have not been received yet. Hence, the Committee decided to wait for the comments and also, decided to ask from the applicant to upload all the relevant documents on DGFT's New IT Portal to examine the case, if the applicant has not uploaded documents yet. The case stands deferred.			

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Case No.: 18/14/81-ALC2/2021	Party Name: DHASH PV TECHNOLOGIES PRIVATE LIMITED	Meet No/Date: 14/81-ALC2/2021 09.02.2021	Status: Approved		
HQ File :01/81/050/00812/AM21/	RLA File :07/24/040/00194/AM21/	Lic.No/Date: 0710117173 22.10.2020			
Decision: The Committee considered the case as per agenda and decided to fix the ad-hoc norms as per written comments given by Consultant (TEC-3) via email dated 31.01.2021 as under:					
ITCHS Code	Export Item	Quantity	ITCHS Code	Import Item	Recommended Quantity
85359040	Solare PV Junction Box Junction Box for Solar Panels (Net Content of 147000 MTR of PV Cable)	57700 Numbers	85446090	PV CABLE 4.0 SQ.MM AS PER TUV EN50618 AND UL 4703 1000V/2000V MARKING	148470 Meter
Note: 1. The export item i.e. Junction Box Assembly containing 147000 Meter of imported PV cable”. 2. Type & size of cable will be same as used in export item.					
RA concerned may take suitable consequential action accordingly.					

Case No.: 100/14/81-ALC2/2019	Party Name: BHARAT HEAVY ELECTRICALS LIMITED	Meet No/Date: 14/81-ALC2/2021 09.02.2021	Status: Deferred
HQ File :01/81/050/00198/AM20/	RLA File :11/24/040/00006/AM20/	Lic.No/Date: 1110028610 05.08.2019	
6 Decision: The Committee considered the case as per agenda and noted that due to the launch of new IT Portal the case was again referred to DHI on 11.02.2021 for examination & comments. However, comments have not been received yet. Hence, the Committee decided to wait for the comments and also, decided to ask from the applicant to upload all the relevant documents on DGFT's New IT Portal to examine the case, if the applicant has not uploaded documents yet. The case stands deferred.			

Case No.: 75/5/81-ALC2/2018	Party Name: LM WIND POWER BLADES [INDIA] PVT. LTD.	Meet No/Date: 14/81-ALC2/2021 09.02.2021	Status: Rejected
HQ File :01/81/050/00283/AM19/	RLA File :07/24/040/00342/AM18/	Lic.No/Date:0710113376 01.06.2018	
7 Decision: The Committee considered the case as per agenda and noted that a deficiency letter seeking certain information as raised by Consultant (TEC-1) was sent to the applicant on 02.11.2020 followed by reminders on 19.11.2020 & 11.01.2021. However, no reply has been received yet. Therefore, the Committee decided to reject the case under intimation to RA, Bangalore. RA concerned may take suitable consequential action accordingly.			

Case No.: 29/8/81-ALC2/2020	Party Name: TPI COMPOSITES INDIA PRIVATE LIMITED	Meet No/Date: 14/81-ALC2/2021 09.02.2021	Status: Deferred
HQ File :01/81/050/00730/AM21/	RLA File :04/24/040/00083/AM21/	Lic.No/Date:0410167038 04.09.2020	
8 Decision: The Committee considered the case as per agenda and noted that a deficiency letter seeking certain information as raised by Consultant (TEC-1) was sent to the applicant on 14.01.2021. However, no reply has been received yet. Therefore, the Committee decided to remind the applicant for furnishing the following information within 15 days: 1. Net weight of total export product. 2. Exact description, generic name of import item along with catalogue. 3. Revised list of import with qty. indicating generic name along with specific name as indicated in licence. 4. Exact nature of import items namely raw material, component and consumable. 5. Percentage wastage claimed on net content basis for each of raw material and justification for the same. 6. List of consumables along with value. 7. Details of indigenous input with their quantity. 8. Percentage of non-volatile matter in various paints, hardner, resin and adhesive. 9. Sl. No. 5 & 11 of the Standard Deficiency Format. The case stands deferred.			

Case No.: 10/14/81-ALC2/2021	Party Name: WELSPUN CORP LTD.	Meet No/Date: 14/81-ALC2/2021 09.02.2021	Status: Deferred
HQ File :01/81/050/00804/AM21/	RLA File :34/24/040/00200/AM21/	Lic.No/Date:3410046490 22.10.2020	
9 Decision: The Committee considered the case as per agenda and decided to seek from the applicant to furnish following information as per comments given by Consultant (TEC-3): 1. Type of weld used to manufacture pipe. 2. Surface area of pipe to be coated. 3. Thickness of each layer of coating as per purchase order. The case stands deferred.			

Case No.:19/14/81-ALC2/2021	Party Name: MOOGAMBIGAI METAL REFINERIES	Meet No/Date:14/81-ALC2/2021 09.02.2021	Status: Deferred
HQ File :01/81/050/00813/AM21/	RLA File :07/24/040/00192/AM21/	Lic.No/Date:0710117181 27.10.2020	
10 Decision: The Committee considered the case as per agenda and noted that due to the launch of new IT Portal the case was again referred to Consultant (SKB) on 11.02.2021 for examination & comments. However, comments have not been received yet. Hence, the Committee decided to wait for the comments and also, decided to ask from the applicant to upload all the relevant documents on DGFT's New IT Portal to examine the case, if the applicant has not uploaded documents yet.			
The case stands deferred.			

Case No.:358/14/81-ALC2/2018	Party Name: ABB INDIA LIMITED	Meet No/Date:14/81-ALC2/2021 09.02.2021	Status: Deferred
HQ File :01/81/050/01076/AM19/	RLA File :07/24/040/00289/AM18/	Lic.No/Date:0710112738 24.01.2018	
11 Decision: The Committee considered the case as per agenda and noted that due to the launch of new IT Portal the case was again referred to DHI on 11.02.2021 for examination & comments. However, comments have not been received yet. Hence, the Committee decided to wait for the comments and also, decided to ask from the applicant to upload all the relevant documents on DGFT's New IT Portal to examine the case, if the applicant has not uploaded documents yet.			
The case stands deferred.			

Case No.:3/14/81-ALC2/2019	Party Name: DEWAN & SONS	Meet No/Date:14/81-ALC2/2021 09.02.2021	Status: Deferred
HQ File :01/81/050/00101/AM20/	RLA File :29/24/040/00007/AM20/	Lic.No/Date:2910025405 04.06.2019	
12 Decision: The Committee considered the case as per agenda and noted that due to the launch of new IT Portal the case was again referred to MSME on 11.02.2021 for examination & comments. However, comments have not been received yet. Hence, the Committee decided to wait for the comments and also, decided to ask from the applicant to upload all the relevant documents on DGFT's New IT Portal to examine the case, if the applicant has not uploaded documents yet.			
The case stands deferred.			

Case No.:105/14/81-ALC2/2019	Party Name: UKB ELECTRONICS PRIVATE LIMITED	Meet No/Date:14/81-ALC2/2021 09.02.2021	Status: Deferred
HQ File :01/81/050/00203/AM20/	RLA File :05/24/040/00272/AM20/	Lic.No/Date:0510411476 09.08.2019	
13 Decision: The Committee considered the case as per agenda and noted that due to the launch of new IT Portal the case was again referred to MeitY on 11.02.2021 for examination & comments. However, the representative of MeitY informed that the case does not pertain to MeitY . Therefore, the Committee decided to refer the case to Consultant (TEC-1) for examination & comments.			
The case stands deferred.			

14	Case No.:18/2/81-ALC2/2020	Party Name: WIELAND METALS INDIA PRIVATE LTD.	Meet No/Date:14/81-ALC2/2021 09.02.2021	Status: Deferred
	HQ File :01/81/050/00498/AM21/	RLA File :07/24/040/00307/AM20/	Lic.No/Date:0710116357 22.04.2020	
	Decision: The Committee considered the case as per the agenda and noted that the applicant's reply was sent to MSME on 19.01.2021 for examination of the case. However, no comments have been received yet. Hence, the Committee decided to wait for the comments. The case stands deferred.			

15	Case No.:4/5/81-ALC2/2020	Party Name: BRIGHT METALS INDIA PVT. LTD.	Meet No/Date:14/81-ALC2/2021 09.02.2021	Status: Deferred
	HQ File :01/81/050/00583/AM21/	RLA File :13/24/040/00011/AM21/	Lic.No/Date:1310049585 05.06.2020	
	Decision: The Committee considered the case as per agenda and noted that a deficiency letter seeking certain information as raised by Consultant (SKB) was sent to the applicant on 05.11.2020 followed by a reminder on 13.01.2021. However, no reply has been received yet. Therefore, the Committee decided to send final reminder to the applicant for furnishing the following information within 15 days: 1. What is the exact percentage of copper and zinc and also percentage of other elements in the export product? 2. What is the percentage of copper and zinc in the imported items and documentary evidence thereof? 3. Detail Technical note on manufacturing process including the relevant flow sheet. 4. Starting from the specification of the export product, basic calculation as to how of raw material proposed for import has been arrived at, including the net weight of export item to be manufactured out of these imported materials, wastage claimed at each stage of manufacturing with complete justification supported by documentary evidence. The case stands deferred.			

16	Case No.:41/5/81-ALC2/2020	Party Name: HVR SOLAR PRIVATE LIMITED	Meet No/Date:14/81-ALC2/2021 09.02.2021	Status: Deferred
	HQ File :01/81/050/00620/AM21/	RLA File :05/23/040/00065/AM21/	Lic.No/Date:0510414551 03.07.2020	
	Decision: The Committee considered the case as per agenda and noted that a deficiency letter seeking certain information as raised by Consultant (TEC-3) was sent to the applicant on 14.01.2021. However, no reply has been received yet. Therefore, the Committee decided to remind the applicant for furnishing the following information within 15 days: 1. Complete specification with wattage and electrical rating of cells imported with respect to each module. 2. Calculation of quantity required for each module. The case stands deferred.			

Case No.:3/8/81-ALC2/2020	Party Name: TOSHIBA TRANSMISSION & DISTRIBUTION SYSTEMS	Meet No/Date:14/81- ALC2/2021 09.02.2021	Status: Deferred
HQ File :01/81/050/00704/AM21/	RLA File :09/24/040/00270/AM21/	Lic.No/Date:0910069083 21.08.2020	
Decision: The Committee considered the case as per agenda and noted that a deficiency letter seeking certain information as raised by Consultant (TEC-3) was sent to the applicant on 14.01.2021. However, no reply has been received yet. Therefore, the Committee decided to remind the applicant for furnishing the following information within 15 days: 1. Weight of each Export Product. 2. Weight of each of the imported and indigenous input, separately for each product, for the purpose of material balancing. Net weight (Gross weight minus wastage) for each imported and indigenous input in the export product may be indicated. Net weight along with details of other imported input to be used in the resultant product and sought to be imported/procured from sources other than the license, if any, may also be indicated. 3. Copy of Advance Authorization. The case stands deferred.			

Case No.:30/8/81-ALC2/2020	Party Name: TPI COMPOSITES INDIA PRIVATE LIMITED	Meet No/Date:14/81- ALC2/2021 09.02.2021	Status: Deferred
HQ File :01/81/050/00731/AM21/	RLA File :04/24/040/00082/AM21/	Lic.No/Date:0410167039 04.09.2020	
Decision: The Committee considered the case as per agenda and noted that a deficiency letter seeking certain information as raised by Consultant (TEC-1) was sent to the applicant on 14.01.2021. However, no reply has been received yet. Therefore, the Committee decided to remind the applicant for furnishing the following information within 15 days: 1. Net weight of total export product. 2. Exact description, generic name of import item along with catalogue. 3. Revised list of import with qty. indicating generic name along with specific name as indicated in licence. 4. Exact nature of import items namely raw material, component and consumable. 5. Percentage wastage claimed on net content basis for each of raw material and justification for the same. 6. List of consumables along with value. 7. Details of indigenous input with their quantity. 8. Percentage of non-volatile matter in various paints, hardner, resin and adhesive. 9. Weight of each of the imported and indigenous input, separately for each product, for the purpose of material balancing. Net weight (Gross weight minus wastage) for each imported and indigenous input in the export product may be indicated. Net weight along with details of other imported input to be used in the resultant product and sought to be imported/procured from sources other than the license, if any, may also be indicated. 10. Starting from the specification of the export product, basic calculation as to how of raw material proposed for import has been arrived at, including the net weight of components to be manufactured out of these imported materials, wastages claimed at each stage of manufacturing with complete justification and supported by documentary evidence/drawings etc. The case stands deferred.			




19	Case No.:38/8/81-ALC2/2020	Party Name: ICON POWER SOLUTIONS PVT LTD	Meet No/Date:14/81-ALC2/2021 09.02.2021	Status: Deferred
	HQ File :01/81/050/00739/AM21/	RLA File :05/23/040/00170/AM21/	Lic.No/Date:0510415183 11.09.2020	
Decision: The Committee considered the case as per agenda and decided to seek from the applicant to furnish following information as per comments given by Consultant (TEC-3): - To provide break-up of a set as the export item quantity is in sets. - What are the manufacturing activities involved? - Specific use of each imported item in export item. - Specific name of imported component wherever not mentioned. The case stands deferred.				

20	Case No.:11/14/81-ALC2/2021	Party Name: JINDAL SAW LIMITED	Meet No/Date:14/81-ALC2/2021 09.02.2021	Status: Deferred
	HQ File :01/81/050/00805/AM21/	RLA File :05/23/040/00250/AM21/	Lic.No/Date:0510415613 23.10.2020	
Decision: The Committee considered the case as per agenda and decided to seek from the applicant to furnish following information as per comments given by Consultant (TEC-3): - Manufacturing activity with stage-wise wastage. - To provide details of indigenous inputs. The case stands deferred.				

21	Case No.:20/14/81-ALC2/2021	Party Name: FCI OEN CONNECTORS LIMITED	Meet No/Date:14/81-ALC2/2021 09.02.2021	Status: Deferred
	HQ File :01/81/050/00814/AM21/	RLA File :07/24/040/00213/AM21/	Lic.No/Date:0710117201 28.10.2020	
Decision: The Committee considered the case as per agenda and noted that due to the launch of new IT Portal the case was again referred to MeitY on 11.02.2021 for examination & comments. However, comments have not been received yet. Hence, the Committee decided to wait for the comments and also, decided to ask from the applicant to upload all the relevant documents on DGFT's New IT Portal to examine the case, if the applicant has not uploaded documents yet. The case stands deferred.				

22	Case No.:29/14/81-ALC2/2019	Party Name: LM WIND POWER BLADES INDIA PVT. LTD.	Meet No/Date:14/81-ALC2/2021 09.02.2021	Status: Rejected
	HQ File :01/81/050/00127/AM20/	RLA File :34/24/040/00092/AM20/	Lic.No/Date:3410045211 14.06.2019	
Decision: The Committee considered the case as per agenda and noted that a deficiency letter seeking certain information as raised by Consultant (TEC-1) was sent to the applicant on 03.11.2020 followed by reminders on 19.11.2020 & 11.01.2021. However, no reply has been received yet. Therefore, the Committee decided to reject the case under intimation to RA, Vadodara. RA concerned may take suitable consequential action accordingly.				

Case No.:4/23/81-ALC2/2019	Party Name: UNIVERSAL HEAT EXCHANGERS LIMITED	Meet No/Date:14/81-ALC2/2021 09.02.2021	Status: Deferred
HQ File :01/81/050/00416/AM20/	RLA File :32/21/040/00209/AM20/	Lic.No/Date:3210079361 24.01.2020	
Decision: The Committee considered the case as per agenda and noted that DPIIT informed vide U. O. No.: P-47011/351/2019-TSW dated 12.02.2021 that earlier the applicant's reply against deficiency letter is incomplete. Therefore, the Committee decided to seek again from the applicant to furnish following information, point-wise as per comments of DPIIT :			
23	1. Weight of each of the imported and indigenous input, separately for each product, for the purpose of material balancing. Net weight (Gross weight minus wastage) for each imported and indigenous input in the export product may be indicated. Net weight along with details of other imported input to be used in the resultant product and sought to be imported/procured from sources other than the license, if any, may also be indicated. 2. Starting from the specification of the export product, basic calculation as to how of raw material proposed for import has been arrived at, including the net weight of components to be manufactured out of these imported materials, wastages claimed at each stage of manufacturing with complete justification and supported by documentary evidence/drawings etc.		
The case stands deferred.			

Case No.: 9/5/81-ALC2/2020	Party Name: G.L. METALLICA PVT. LTD.	Meet No/Date:14/81-ALC2/2021 09.02.2021	Status: Approved
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HQ File :01/81/050/00588/AM21/	RLA File :13/24/040/00012/AM21/	Lic.No/Date:1310049588 10.06.2020	
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Decision: The Committee considered the case as per agenda and decided to fix the ad-hoc norms as per written comments given by **Consultant (SKB)** via email dated 11.02.2021 as under:

ITCHS Code	Export Item	Quantity	Sl. No.	ITCHS Code	Import Item	Recommended Quantity
74032100	Brass Ingots (Copper 57% & Zinc 43%)	100 MT	1.	74040012	Copper Scrap as per ISRI	1.03Kgs/Kg on net content of copper in the export of brass ingots
			2.	79011100	Zinc Ingots	1.03Kgs/Kg on net content of Zinc in the export of brass ingots

Note:

1. The export item should contain: copper 57% & Zinc 43% and the same may be added in the description of export item.
2. RA concerned to check export obligation fulfillment status in earlier licenses & report to Head Quarter.

RA concerned may take suitable consequential action accordingly.




25	Case No.:42/5/81-ALC2/2020	Party Name: SUCHI FASTENERS PVT LTD	Meet No/Date:14/81-ALC2/2021 09.02.2021	Status: Deferred
	HQ File :01/81/050/00621/AM21/	RLA File :34/24/040/00061/AM21/	Lic.No/Date:3410046193 02.07.2020	
Decision: The Committee considered the case as per the agenda and noted that the applicant's reply was sent to Consultant (TEC-3) on 08.02.2021 for examination of the case. However, no comments have been received yet. Hence, the Committee decided to wait for the comments. The case stands deferred.				

26	Case No.:4/8/81-ALC2/2020	Party Name: TOSHIBA TRANSMISSION & DISTRIBUTION SYSTEMS	Meet No/Date:14/81-ALC2/2021 09.02.2021	Status: Deferred
	HQ File :01/81/050/00705/AM21/	RLA File :09/24/040/00271/AM21/	Lic.No/Date:0910069084 21.08.2020	
Decision: The Committee considered the case as per agenda and noted that a deficiency letter seeking certain information as raised by Consultant (TEC-3) was sent to the applicant on 14.01.2021. However, no reply has been received yet. Therefore, the Committee decided to remind the applicant for furnishing the following information within 15 days:				
1. Weight of each Export Product. 2. Weight of each of the imported and indigenous input, separately for each product, for the purpose of material balancing. Net weight (Gross weight minus wastage) for each imported and indigenous input in the export product may be indicated. Net weight along with details of other imported input to be used in the resultant product and sought to be imported/procured from sources other than the license, if any, may also be indicated. 3. Copy of Advance Authorization.				
The case stands deferred.				

27	Case No.:39/8/81-ALC2/2020	Party Name: FCI OEN CONNECTORS LIMITED	Meet No/Date:14/81-ALC2/2021 09.02.2021	Status: Approved
	HQ File :01/81/050/00740/AM21/	RLA File :07/21/040/00317/AM21/	Lic.No/Date:0710116993 11.09.2020	
Decision: The Committee considered the case as per agenda and decided to fix the ad-hoc norms as per written comments given by MeitY vide F. No.: W-21/7/2021-IPHW dated 03.02.2021. (Copy enclosed)				
RA concerned may take suitable consequential action accordingly.				

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Case No.:12/14/81-ALC2/2021	Party Name: SHIVALIK BIMETAL CONTROLS LTD.	Meet No/Date:14/81-ALC2/2021 09.02.2021	Status: Approved				
HQ File :01/81/050/00806/AM21/	RLA File :05/24/040/00365/AM21/	Lic.No/Date:0510415614 23.10.2020					
Decision: The Committee considered the case as per agenda and decided to fix the ad-hoc norms on repeat basis as approved for AA No. 0510413468 dated 29.01.2020 as per written comments of Consultant (TEC-3) via email dated 31.01.2021 as under:							
Sl. No.	ITCHS Code	Export Item	Quantity	Sl. No.	ITCHS Code	Import Item	Recommended Quantity
1	85381010	Thermostatic Bimetal Parts Namely Bimetal "Inner"-Grade 72(1) H.E.Alloy72- Made of alloy with 72% Manganese, 10% Nickel and 18% Copper-2500.00 kgs and 2)L.E. Alloy 36- Made of alloy with 36% Nickel & balance Iron-2500.00kgs(Total-5000.00 kgs.))	200000 Number	1	81110010	Manganese base alloys (Cold Rolled strips) Made of high Expansion Alloy-72, (Alloy 72)	9% wastage allowed with 5% recovery
2	85381010	Thermostatic Bimetal Parts Namely Bimetal "Outer"- Grade 72(1) H.E. Alloy72- Made of alloy with 72% manganese, 10% Nickel and 18% Copper-5882.00kgs and 2) L.E. Alloy 36- Made of alloy with 36% Nickel & Balance Iron-5882.00kgs (Total-11764.00 kgs.))	200000 Number	2	72269952	Cold Rolled Strips Made of low Expansion Alloy-36 (Alloy 36)	9% wastage allowed with 5% recovery
RA concerned may take suitable consequential action accordingly.							

Case No.:1/2/81-ALC2/2019	Party Name: GRAVITA INDIA LTD.	Meet No/Date:14/81-ALC2/2021 09.02.2021	Status: Deferred
HQ File :01/81/050/00001/AM20/	RLA File :13/24/040/00139/AM19/	Lic.No/Date:1310049241 27.03.2019	
29	Decision: The Committee considered the case as per agenda and noted that a deficiency letter seeking certain information as raised by MSME was sent to the applicant on 02.11.2020. However, no reply has been received yet. Therefore, the Committee decided to remind the applicant for furnishing the following information within 15 days: 1. Percentage of lead in import supported by Certificate of Analysis. 2. Manufacturing process with step-wise wastage. The case stands deferred.		

	Case No.:126/14/81-ALC2/2019	Party Name: GANGES INTERNATIONALE (P) LTD.	Meet No/Date:14/81- ALC2/2021 09.02.2021	Status: Approved
	HQ File :01/81/050/00224/AM20/	RLA File :04/24/040/00090/AM20/	Lic.No/Date:0410166014 28.08.2019	
30	Decision: The Committee considered the case as per the agenda and decided to fix the norms as per written comments given by DPIIT vide U. O. No.: P-47011/90/2020-TSW dated 09.02.2021 as under: 1. Import item shall be of relevant composition and thickness as contained/utilized in the export item. 2. Quantity of import item may be allowed as 1.05Kgs/Kg content in the export item. RA concerned may take suitable consequential action accordingly.			
	Case No.:8/20/81-ALC2/2019	Party Name: RATNAVEER METALS LIMITED	Meet No/Date:14/81- ALC2/2021 09.02.2021	Status: Deferred
	HQ File :01/81/050/00360/AM20/	RLA File :34/24/040/00281/AM20/	Lic.No/Date:3410045719 18.12.2019	
31	Decision: The Committee considered the case as per the agenda and noted that the applicant's reply was sent to Consultant (TEC-3) on 08.02.2021 for examination of the case. However, no comments have been received yet. Hence, the Committee decided to wait for the comments. The case stands deferred.			
	Case No.:11/23/81-ALC2/2019	Party Name: SHIVALIK BIMETAL CONTROLS LTD	Meet No/Date:14/81- ALC2/2021 09.02.2021	Status: Deferred
	HQ File :01/81/050/00423/AM20/	RLA File :05/24/040/00692/AM20/	Lic.No/Date:0510413469 29.01.2020	
32	Decision: The Committee considered the case as per the agenda and noted that a copy of application was sent to Consultant (TEC-3) via email on 22.11.2020 for examination of the case. However, Consultant (TEC-3) has requested to send physical file of the case. Therefore, the Committee decided to send the same to Consultant (TEC-3) to examine the case. The case stands deferred.			
	Case No.:13/5/81-ALC2/2020	Party Name: BLUE HAT SOLUTIONS PVT. LTD.	Meet No/Date:14/81- ALC2/2021 09.02.2021	Status: Deferred
	HQ File :01/81/050/00592/AM21/	RLA File :07/24/040/00075/AM21/	Lic.No/Date:0710116612 16.06.2020	
33	Decision: The Committee considered the case as per the agenda and noted that the applicant's reply was sent to MSME on 08.02.2021 for examination of the case. However, no comments have been received yet. Hence, the Committee decided to wait for the comments. The case stands deferred.			

	Case No.:43/5/81-ALC2/2020	Party Name: TOSHIBA TRANSMISSION & DISTRIBUTION SYSTEMS	Meet No/Date:14/81- ALC2/2021 09.02.2021	Status: Deferred
	HQ File :01/81/050/00622/AM21/	RLA File :09/24/040/00161/AM21/	Lic.No/Date:0910068926 02.07.2020	
34	Decision: The Committee considered the case as per agenda and noted that a deficiency letter seeking certain information as raised by Consultant (TEC-3) was sent to the applicant on 14.01.2021. However, no reply has been received yet. Therefore, the Committee decided to remind the applicant for furnishing the following information within 15 days: 1. Weight of each Export Product. 2. Weight of each of the imported and indigenous input, separately for each product, for the purpose of material balancing. Net weight (Gross weight minus wastage) for each imported and indigenous input in the export product may be indicated. Net weight along with details of other imported input to be used in the resultant product and sought to be imported/procured from sources other than the license, if any, may also be indicated. 3. Use of import item at Sl. No. 12 in the export product. 4. Copy of Advance Authorization. The case stands deferred.			
	Case No.:27/7/81-ALC2/2020	Party Name: SIEMENS GAMESA RENEWABLE POWER PRIVATE LIMITED	Meet No/Date: 14/81- ALC2/2021 09.02.2021	Status: Withdrawn
	HQ File :01/81/050/00683/AM21/	RLA File :04/24/040/00067/AM21/	Lic.No/Date:0410166956 14.08.2020	
35	Decision: The Committee considered the case as per the agenda and noted that the case was already approved in Meeting No. 10/81 dated 10.11.2020 (held on 17.11.2020) as the case was relisted in the meeting because of migration of data from 4.7 old Data Base to new DGFT's IT Portal. Therefore, the Committee decided to withdraw the case from the agenda. The case is withdrawn.			
	Case No.:9/8/81-ALC2/2020	Party Name: APAR INDUSTRIES LIMITED	Meet No/Date:14/81- ALC2/2021 09.02.2021	Status: Deferred
	HQ File :01/81/050/00710/AM21/	RLA File :34/24/040/00121/AM21/	Lic.No/Date:3410046325 26.08.2020	
36	Decision: The Committee considered the case as per agenda and noted that a deficiency letter seeking certain information as raised by DPIIT was sent to the applicant on 14.01.2021. However, no reply has been received yet. Therefore, the Committee decided to remind the applicant for furnishing the following information within 15 days: 1. Detailed calculations for the quantities of import items supported by the cross sectional diagram of the export product. 2. Difference between the import items at SL. No. 1 & 3 with their specific uses. The case stands deferred.			

37	Case No.: 21/8/81-ALC2/2020	Party Name: KEI INDUSTRIES LIMITED	Meet No/Date:14/81-ALC2/2021 09.02.2021	Status: Approved
	HQ File :01/81/050/00722/AM21/	RLA File :05/23/040/00155/AM21/	Lic.No/Date:0510415079 01.09.2020	
Decision: The Committee considered the case as per the agenda and decided to fix the norms as per written comments given by DPIIT vide U. O. No.: P-47011/95/2019-TSW dated 08.12.2020. (copy enclosed)				
RA concerned may take suitable consequential action accordingly.				

Case No.: 41/8/81-ALC2/2020	Party Name: ULTRA ENGINEERS	Meet No/Date:14/81-ALC2/2021 09.02.2021	Status: Approved
HQ File :01/81/050/00742/AM21/	RLA File :31/83/040/00064/AM21/	Lic.No/Date:3110067852 14.09.2020	

Decision: The Committee considered the case as per agenda and decided to fix the ad-hoc norms as per written comments of **Consultant (TEC-3)** via email dated 31.01.2021 as under:

ITCHS Code	Export Item	Quantity	ITCHS Code	Import Item	Recommended Quantity
73089090	Parts Of Structures- Assy, Gear Rack, Logo,52 DEG , C3- Part No 20568-000 (Consisting of below item) A) Plate, Gear Rack, (Logo, ZnALMg, C3 (For Mfg of 23189 Assembly , Per Assembly Req 2 Nos 23189 * 2 =46378 Nos) (Weight = 505.40 MT)	23189 Number	721049 00	POSMAC (ZN-MG-AL Coated) Steel Coil (Thik 2.8 x Wid 1500mm) C PM3HT490C / POSMAC -490	662 MT

Note:

- The weight of export item is 505.40MT and the same may be added in the description of export item.
- Grade of steel will be same as used in import & export item.

RA concerned may take suitable consequential action accordingly.

39	Case No.: 150/14/81-ALC2/2019	Party Name: WELSPUN CORP LTD.	Meet No/Date:14/81-ALC2/2021 09.02.2021	Status: Deferred
	HQ File :01/81/050/00248/AM20/	RLA File :34/24/040/00165/AM20/	Lic.No/Date:3410045461 19.09.2019	
Decision: The Committee considered the case as per the agenda and noted that the applicant's reply was sent to Consultant (TEC-3) on 09.02.2021 for examination of the case. However, no comments have been received yet. Hence, the Committee decided to wait for the comments.				
The case stands deferred.				

40	Case No.:24/23/81-ALC2/2019	Party Name: TECHNO TRAK ENGINEERS	Meet No/Date:14/81-ALC2/2021 09.02.2021	Status: Rejected
	HQ File :01/81/050/00436/AM20/	RLA File :31/83/040/00156/AM20/	Lic.No/Date:3110067691 19.02.2020	
Decision: The Committee considered the case as per agenda and noted that a deficiency letter seeking certain information as raised by DPIIT was sent to the applicant on 21.09.2020 followed by reminders on 05.11.2020, 19.11.2020 & 13.01.2021. However, no reply has been received yet. Therefore, the Committee decided to reject the case under intimation to RA, Pune . RA concerned may take suitable consequential action accordingly.				

41	Case No.:44/5/81-ALC2/2020	Party Name: TOSHIBA TRANSMISSION & DISTRIBUTION SYSTEMS	Meet No/Date:14/81-ALC2/2021 09.02.2021	Status: Deferred
	HQ File :01/81/050/00623/AM21/	RLA File :09/24/040/00152/AM21/	Lic.No/Date:0910068927 02.07.2020	
Decision: The Committee considered the case as per agenda and noted that a deficiency letter seeking certain information as raised by Consultant (TEC-3) was sent to the applicant on 14.01.2021. However, no reply has been received yet. Therefore, the Committee decided to remind the applicant for furnishing the following information within 15 days:				
1. Weight of each Export Product. 2. Weight of each of the imported and indigenous input, separately for each product, for the purpose of material balancing. Net weight (Gross weight minus wastage) for each imported and indigenous input in the export product may be indicated. Net weight along with details of other imported input to be used in the resultant product and sought to be imported/procured from sources other than the license, if any, may also be indicated. 3. Copy of Advance Authorization.				
The case stands deferred.				

42	Case No.:11/8/81-ALC2/2020	Party Name: PONDY OXIDES AND CHEMICALS LIMITED	Meet No/Date:14/81-ALC2/2021 09.02.2021	Status: Deferred
	HQ File :01/81/050/00712/AM21/	RLA File :04/24/040/00072/AM21/	Lic.No/Date:0410167001 27.08.2020	
Decision: The Committee considered the case as per agenda and noted that due to the launch of new IT Portal the case was again referred to MSME on 11.02.2021 for examination & comments. However, comments have not been received yet. Hence, the Committee decided to wait for the comments and also, decided to ask from the applicant to upload all the relevant documents on DGFT's New IT Portal to examine the case, if the applicant has not uploaded documents yet.				
The case stands deferred.				

43	Case No.:22/8/81-ALC2/2020	Party Name: VRAJ SYSCOM PRIVATE LIMITED	Meet No/Date:14/81-ALC2/2021 09.02.2021	Status: Deferred
	HQ File :01/81/050/00723/AM21/	RLA File :24/24/040/00037/AM21/	Lic.No/Date:2410043223 01.09.2020	
Decision: The Committee considered the case as per agenda and noted that due to the launch of new IT Portal the case was again referred to DPIIT on 11.02.2021 for examination & comments. However, comments have not been received yet. Hence, the Committee decided to wait for the comments and also, decided to ask from the applicant to upload all the relevant documents on DGFT's New IT Portal to examine the case, if the applicant has not uploaded documents yet. The case stands deferred.				

44	Case No.:33/8/81-ALC2/2020	Party Name: AMPCO METAL INDIA PRIVATE LIMITED	Meet No/Date:14/81-ALC2/2021 09.02.2021	Status: Deferred
	HQ File :01/81/050/00734/AM21/	RLA File :31/83/040/00052/AM21/	Lic.No/Date:3110067844 07.09.2020	
Decision: The Committee considered the case as per agenda and noted that the applicant's reply was sent to the MSME on 09.02.2021 for examination & comments. However, no comments have been received yet. Hence, the Committee decided to wait for the comments. The case stands deferred.				

45	Case No.:42/8/81-ALC2/2020	Party Name: C. L. GUPTA EXPORTS LTD.	Meet No/Date:14/81-ALC2/2021 09.02.2021	Status: Deferred
	HQ File :01/81/050/00743/AM21/	RLA File :05/23/040/00168/AM21/	Lic.No/Date:0510415219 15.09.2020	
Decision: The Committee considered the case as per agenda and noted that the applicant's reply was sent to the MSME on 09.02.2021 for examination & comments. However, no comments have been received yet. Hence, the Committee decided to wait for the comments. The case stands deferred.				

46	Case No.:1/14/81-ALC2/2021	Party Name: SHREENATHJI INDUSTRIES	Meet No/Date:14/81-ALC2/2021 09.02.2021	Status: Deferred
	HQ File :01/81/050/00795/AM21/	RLA File :24/24/040/00056/AM21/	Lic.No/Date:2410043288 19.10.2020	
Decision: The Committee considered the case as per agenda and noted that due to the launch of new IT Portal the case was again referred to DPIIT on 11.02.2021 for examination & comments. However, comments have not been received yet. Hence, the Committee decided to wait for the comments and also, decided to ask from the applicant to upload all the relevant documents on DGFT's New IT Portal to examine the case, if the applicant has not uploaded documents yet. The case stands deferred.				

47	Case No.: 14/14/81-ALC2/2021	Party Name: EFD INDUCTION PRIVATE LIMITED	Meet No/Date:14/81-ALC2/2021 09.02.2021	Status: Approved
	HQ File :01/81/050/00808/AM21/	RLA File :07/24/040/00206/AM21/	Lic.No/Date:0710117161 21.10.2020	
	Decision: The Committee considered the case as per the agenda and decided to fix the norms as per written comments given by MeitY vide F. No.: W-21/30/2020-IPHW-MeitY dated 10.12.2020 as under: - Quantity of import items at Sl. No. 1 to 4 may be allowed on net to net basis with accountability clause. - Quantity of import items at Sl. No. 5 to 10 may be allowed as applied for on nil wastage. RA concerned may take suitable consequential action accordingly.			

48

Case No.: 23/14/81-ALC2/2021	Party Name: CONSOLIDATED COIN COMPANY PRIVATE LIMITED	Meet No/Date:14/81-ALC2/2021 09.02.2021	Status: Approved			
HQ File :01/81/050/00817/AM21/	RLA File :05/23/040/00255/AM21/	Lic.No/Date:0510415694 29.10.2020				
Decision: The Committee considered the case as per agenda and decided to fix the ad-hoc norms on the basis of study group report dated 21.02.2020 as adopted by the Committee in the Meeting No. 24/81 dated 18.3.2020 for import items at SL. No. 1 & 2 as per written comments of Consultant (TEC-3) via email dated 31.01.2021 as under:						
ITCHS Code	Export Item	Quantity	Sl. No.	ITCHS Code	Import Item	Recommended Quantity
74199990	Coin Blanks (Consisting Of Copper-92%, Nickel-2% And Aluminium-6%)	47000 Kgs	1	74040012	Copper Scrap Berry As Per ISRI (Cu 99.90%)	1.11 Kgs/Kg content in the export product
			1	75021000	Nickel (Ni 99.90%)	1.08 Kgs/Kg content in the export product
			1	76011010	Aluminium Ingots (Al 99.70%)	1.04 Kgs/Kg content in the export product
Note: Nickel is allowed to be imported in primary form only.						
RA concerned may take suitable consequential action accordingly.						

49	Case No.: 77/14/81-ALC2/2019	Party Name: LM WIND POWER BLADES INDIA PVT. LTD	Meet No/Date:14/81-ALC2/2021 09.02.2021	Status: Rejected
	HQ File :01/81/050/00175/AM20/	RLA File :34/24/040/00128/AM20/	Lic.No/Date:3410045293 17.07.2019	
	Decision: The Committee considered the case as per agenda and noted that a deficiency letter seeking certain information as raised by Consultant (TEC-1) was sent to the applicant on 03.11.2020 followed by reminders on 19.11.2020 & 12.01.2021. However, no reply has been received yet. Therefore, the Committee decided to reject the case under intimation to RA, Vadodara .			
	RA concerned may take suitable consequential action accordingly.			

50	Case No.:17/5/81-ALC2/2020	Party Name: FCI OEN CONNECTORS LIMITED	Meet No/Date:14/81-ALC2/2021 09.02.2021	Status: Withdrawn
	HQ File :01/81/050/00596/AM21/	RLA File :07/24/040/00074/AM21/	Lic.No/Date:0710116623 18.06.2020	
Decision: The Committee considered the case as per the agenda and noted that the case was already approved in Meeting No. 11/81 dated 24.11.2020 (Held on 01.12.2020) as the case was relisted in the meeting because of migration of data from 4.7 old Data Base to new DGFT's IT Portal. Therefore, the Committee decided to withdraw the case from the agenda. The case is withdrawn.				

51	Case No.:15/8/81-ALC2/2020	Party Name: TOSHIBA TRANSMISSION & DISTRIBUTION SYSTEMS	Meet No/Date:14/81-ALC2/2021 09.02.2021	Status: Deferred
	HQ File :01/81/050/00716/AM21/	RLA File :09/24/040/00501/AM20/	Lic.No/Date:0910068356 09.01.2020	
Decision: The Committee considered the case as per agenda and noted that a deficiency letter seeking certain information as raised by Consultant (TEC-3) was sent to the applicant on 12.01.2021. However, no reply has been received yet. Therefore, the Committee decided to remind the applicant for furnishing the following information within 15 days: 1. Weight of each Export Product. 2. Weight of each of the imported and indigenous input, separately for each product, for the purpose of material balancing. Net weight (Gross weight minus wastage) for each imported and indigenous input in the export product may be indicated. Net weight along with details of other imported input to be used in the resultant product and sought to be imported/procured from sources other than the license, if any, may also be indicated. 3. For import item at Sl. No. 3: Starting from the specification of the export product, basic calculation as to how of raw material proposed for import has been arrived at, including the net weight of components to be manufactured out of these imported materials, wastages claimed at each stage of manufacturing with complete justification and supported by documentary evidence/drawings etc. 4. Use of import item at Sl. No. 12 in the export product. 5. Copy of Advance Authorization. The case stands deferred.				

52	Case No.:23/8/81-ALC2/2020	Party Name: VRAJ SYSCOM PRIVATE LIMITED	Meet No/Date:14/81-ALC2/2021 09.02.2021	Status: Deferred
	HQ File :01/81/050/00724/AM21/	RLA File :24/24/040/00036/AM21/	Lic.No/Date:2410043224 01.09.2020	
Decision: The Committee considered the case as per agenda and noted that due to the launch of new IT Portal the case was again referred to DPIIT on 11.02.2021 for examination & comments. However, comments have not been received yet. Hence, the Committee decided to wait for the comments and also, decided to ask from the applicant to upload all the relevant documents on DGFT's New IT Portal to examine the case, if the applicant has not uploaded documents yet. The case stands deferred.				

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Case No.:34/8/81-ALC2/2020		Party Name: RYKER BASE PRIVATE LIMITED		Meet No/Date:14/81-ALC2/2021 09.02.2021		Status: Approved					
HQ File :01/81/050/00735/AM21/		RLA File :34/24/040/00145/AM21/		Lic.No/Date:3410046379 07.09.2020							
Decision: The Committee considered the case as per agenda and decided to fix the ad-hoc norms as per written comments given by Consultant (TEC-3) via email dated 11.02.2021 as under:											
ITCHS Code		Export Item		Quantity		ITCHS Code		Import Item		Recommended Quantity	
74081190		Copper Wire Rod (8 mm)		222 MT		74031100		Copper Cathode		As applied with 0.55% wastage	
RA concerned may take suitable consequential action accordingly.											

Case No.: 4/14/81-ALC2/2021	Party Name: NAVGRAH FASTNERS PVT. LTD.	Meet No/Date:14/81-ALC2/2021 09.02.2021	Status: Deferred
HQ File :01/81/050/00798/AM21/	RLA File :52/24/040/00057/AM21/	Lic.No/Date:5210043570 21.10.2020	
54 Decision: The Committee considered the case as per agenda and noted that due to the launch of new IT Portal the case was again referred to DPIIT on 11.02.2021 for examination & comments. However, comments have not been received yet. Hence, the Committee decided to wait for the comments and also, decided to ask from the applicant to upload all the relevant documents on DGFT's New IT Portal to examine the case, if the applicant has not uploaded documents yet.			
The case stands deferred.			

55

Case No.:16/14/81-ALC2/2021		Party Name: ADVENT METAL PROFILE PRIVATE LIMITED		Meet No/Date:14/81-ALC2/2021 09.02.2021		Status: Approved	
HQ File :01/81/050/00810/AM21/		RLA File :56/24/040/00028/AM21/		Lic.No/Date:5610005975 26.10.2020			
Decision: The Committee considered the case as per agenda and decided to fix the ad-hoc norms as per written comments given by Consultant (TEC-3) via email dated 11.02.2021 as under:							
ITCHS Code		Export Item	Quantity	Sl. No.	ITCHS Code	Import Item	Recommended Quantity
73231000		S. S. Scrubber	310 MT	1	72230092	S.S WIRE 0.7 MM 410	1.01 Kgs/Kg content in the export product
				2	72230099	S.S. WIRE 0.15 MM 410	1.01 Kgs/Kg content in the export product
				3	72230099	S.S. WIRE 0.13 MM 410	1.01 Kgs/Kg content in the export product
Note: Grade & diameter will be same as used in export item.							
RA concerned may take suitable consequential action accordingly.							

56	Case No.:25/14/81-ALC2/2021	Party Name: RAJHANS IMPEX PRIVATE LIMITED	Meet No/Date:14/81-ALC2/2021 09.02.2021	Status: Deferred
	HQ File :01/81/050/00819/AM21/	RLA File :24/24/040/00059/AM21/	Lic.No/Date:2410043298 28.10.2020	
Decision: The Committee considered the case as per agenda and noted that a deficiency letter seeking certain information as raised by Consultant (SKB) was sent to the applicant on 09.02.2021. However, no reply has been received yet. Hence, the Committee decided to wait for reply of the applicant. The case stands deferred.				

57	Case No.:88/14/81-ALC2/2019	Party Name: UNIVERSAL FLEXIBLES PVT. LTD.	Meet No/Date:14/81-ALC2/2021 09.02.2021	Status: Deferred
	HQ File :01/81/050/00186/AM20/	RLA File :07/24/040/00090/AM20/	Lic.No/Date:0710115218 26.07.2019	
Decision: The Committee considered the case as per agenda and noted that a deficiency letter seeking certain information as raised by DPIIT was sent to the applicant on 03.11.2020 followed by a reminder on 12.01.2021. However, no reply has been received yet. Therefore, the Committee decided to send final reminder to the applicant for furnishing the following information within 15 days: 1. Detail technical note on manufacturing process including the relevant flow sheet. 2. Detail technical drawings with dimension of each export product, Catalogue, if any, may also be furnished. 3. Weight of each of the imported and indigenous input, separately for each product, for the purpose of material balancing. Net weight (Gross weight minus wastage) for each imported and indigenous input in the export product may be indicated. Net weight along with details of other imported input to be used in the resultant product and sought to be imported/procured from sources other than the license, if any, may also be indicated. 4. Starting from the specification of the export product, basic calculation as to how of raw material proposed for import has been arrived at, including the net weight of components to be manufactured out of these imported materials, wastages claimed at each stage of manufacturing with complete justification and supported by documentary evidence/drawings etc. The case stands deferred.				

58	Case No.:11/7/81-ALC2/2020	Party Name: SIEMENS GAMESA RENEWABLE POWER PRIVATE LIMITED	Meet No/Date: 14/81-ALC2/2021 09.02.2021	Status: Withdrawn
	HQ File :01/81/050/00667/AM21/	RLA File :04/24/040/00059/AM21/	Lic.No/Date:0410166931 30.07.2020	
Decision: The Committee considered the case as per the agenda and noted that the case was already approved in Meeting No. 10/81 dated 10.11.2020 (held on 17.11.2020) as the case was relisted in the meeting because of migration of data from 4.7 old Data Base to new DGFT's IT Portal. Therefore, the Committee decided to withdraw the case from the agenda. The case is withdrawn.				

Case No.: 16/8/81-ALC2/2020	Party Name: NAVGRAH FASTNERS PVT. LTD.	Meet No/Date: 14/81-ALC2/2021 09.02.2021	Status: Deferred
HQ File :01/81/050/00717/AM21/	RLA File :52/24/040/00070/AM20/	Lic.No/Date: 5210043332 14.02.2020	
59 Decision: The Committee considered the case as per the agenda and noted that the comments given by DPIIT vide U. O. No. P-47011/160/2020-TSW dated 11.12.2020 wherein the norms have been recommended as per SION C-888. Further, the Committee noted that SION C-888 was suspended vide PN No. 56/2015-20 dated 14.01.2020. Therefore, the Committee decided to examine the case on file. The case stands deferred.			

60

Case No.: 35/8/81-ALC2/2020	Party Name: PESHWA ENGINEERING & WIRE COMPANY	Meet No/Date:14/81- ALC2/2021 09.02.2021	Status: Approved			
HQ File :01/81/050/00736/AM21/	RLA File :52/24/040/00035/AM21/	Lic.No/Date:5210043530 09.09.2020				
Decision: The Committee considered the case as per agenda and decided to fix the ad-hoc norms as per written comments given by Consultant (SKB) via email dated 11.02.2021 as under:						
ITCHS Code	Export Item	Quantity	Sl. No.	ITCHS Code	Import Item	Recommended Quantity
73141910	G I Wire Mesh/ Netting	998020 Kgs	1	72172030	Redrawn Galvanized Iron Wire of relevant grade and dia meter 0.35 to 0.80mm	1.01Kgs/Kg of GI wire content in export product.
			2	48229010	Paper Tubes (Length 600 mm to 1235 mm) (packing material) ID 76 to 205mm	Net to net
Note: 1. Diameter of import item at Sl. No. 1 should be of range of 0.35 to 0.80mm and the same may be added in the description of the import item. 2. Inner Diameter of import item at Sl. No. 2 should be of range of 76 to 205mm and the same may be added in the description of the import item. RA concerned may take suitable consequential action accordingly.						




Case No.:6/14/81-ALC2/2021		Party Name: APAR INDUSTRIES LIMITED		Meet No/Date:14/81-ALC2/2021 09.02.2021		Status: Approved																			
HQ File :01/81/050/00800/AM21/		RLA File :34/24/040/00198/AM21/		Lic.No/Date:3410046488 21.10.2020																					
Decision: The Committee considered the case as per agenda and decided to fix the ad-hoc norms as per written comments given by Consultant (TEC-3) via email dated 11.02.2021 as under:																									
<table><tr><th>ITCHS Code</th><th>Export Item</th><th>Quantity</th><th>Sl. No.</th><th>ITCHS Code</th><th>Import Item</th><th>Recommended Quantity</th></tr><tr><td rowspan="2">76149000</td><td rowspan="2">Aluminium Conductor Composite Core (Accc)(Net Content : (1) Aluminium Ingots : 1949.900 MTS (2) Articles Of Graphite (Carbon Fiber Composite Core In Various Sizes) : 166.600 MTS (1700000 Meter), Total Weight : 2116.500 MTS)</td><td rowspan="2">1700000 Meter</td><td>1</td><td>76011010</td><td>Aluminium Ingots</td><td>As applied with 1% wastage</td></tr><tr><td>2</td><td>85459090</td><td>Articles Of Graphite (Carbon Fiber Composite Core In Various Sizes)</td><td>As applied with 1% wastage</td></tr></table>								ITCHS Code	Export Item	Quantity	Sl. No.	ITCHS Code	Import Item	Recommended Quantity	76149000	Aluminium Conductor Composite Core (Accc)(Net Content : (1) Aluminium Ingots : 1949.900 MTS (2) Articles Of Graphite (Carbon Fiber Composite Core In Various Sizes) : 166.600 MTS (1700000 Meter), Total Weight : 2116.500 MTS)	1700000 Meter	1	76011010	Aluminium Ingots	As applied with 1% wastage	2	85459090	Articles Of Graphite (Carbon Fiber Composite Core In Various Sizes)	As applied with 1% wastage
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76149000	Aluminium Conductor Composite Core (Accc)(Net Content : (1) Aluminium Ingots : 1949.900 MTS (2) Articles Of Graphite (Carbon Fiber Composite Core In Various Sizes) : 166.600 MTS (1700000 Meter), Total Weight : 2116.500 MTS)	1700000 Meter	1	76011010	Aluminium Ingots	As applied with 1% wastage																			
			2	85459090	Articles Of Graphite (Carbon Fiber Composite Core In Various Sizes)	As applied with 1% wastage																			
RA concerned may take suitable consequential action accordingly.																									

Case No.: 62/NC/2/MEET/Jan/202021/30	Party Name: COPRAL ENERGY PRIVATE LIMITED	Meet No/Date:14/81- ALC2/2021 09.02.2021	Status: Deferred
HQ File : 01/81/050/00046/AM11	RLA File : 04/24/040/00040/AM11	Lic.No/Date: 0410114089 28.05.2010	
62 Decision: The Committee considered the case as per the agenda and noted that the case is automatically listed in the meeting and is showing pending since 2010 due to unavailability of complete set of application. Further, it is noted that no record is available with the section regarding the case. Therefore, the Committee decided to ask for the details of the case from RA, Chennai .			
The case stands deferred.			

Case No.: 95/14/81-ALC2/2019	Party Name: METAL CARE ALLOYS PRIVATE LIMITED	Meet No/Date:14/81- ALC2/2021 09.02.2021	Status: Deferred
HQ File :01/81/050/00193/AM20/	RLA File :03/95/040/00400/AM20/	Lic.No/Date:0310830743 01.08.2019	
63 Decision: The Committee considered the case as per agenda and noted the comments of Consultant (SKB) via email dated 11.02.2021. Further, the Committee noted that the norms are exiting for similar/same items at SION C-1575. Therefore, the Committee decided to refer back the comments to Consultant (SKB) for clarification/re-examination.			
The case stands deferred.			

Case No.: 11/15/81-ALC2/2019	Party Name: SHIVAM IRON AND STEEL COMPANY LIMITED	Meet No/Date: 14/81-ALC2/2021 09.02.2021	Status: Deferred
HQ File :01/81/050/00280/AM20/	RLA File :02/24/040/00099/AM20/	Lic.No/Date: 0210209475 14.10.2019	
64 Decision: The Committee considered the case as per agenda and noted the comments of Consultant (SKB) via email dated 11.02.2021. Further, the Committee noted that the recommended norms seem to be higher side as compared with Similar SION. Therefore, the Committee decided to refer back the comments to Consultant (SKB) for clarification/re-examination. The case stands deferred.			

Case No.: 7/22/81-ALC2/2019	Party Name: GALA PRECISION ENGINEERING PVT LTD.	Meet No/Date: 14/81-ALC2/2021 09.02.2021	Status: Withdrawn
HQ File :01/81/050/00397/AM20/	RLA File :03/94/040/00847/AM20/	Lic.No/Date: 0310834081 10.01.2020	
65 Decision: The Committee considered the case as per the agenda and noted that the case was already approved in Meeting No. 10/81 dated 10.11.2020 (held on 17.11.2020) as the case was relisted in the meeting because of migration of data from 4.7 old Data Base to new DGFT's IT Portal. Therefore, the Committee decided to withdraw the case from the agenda. The case is withdrawn.			

Case No.: 22/1/81-ALC2/2020	Party Name: UPR ENGINEERING PRIVATE LIMITED	Meet No/Date: 14/81-ALC2/2021 09.02.2021	Status: Withdrawn
HQ File :01/81/050/00480/AM20/	RLA File :03/95/040/01185/AM20/	Lic.No/Date: 0310835465 17.03.2020	
66 Decision: The Committee considered the case as per the agenda and noted that the case was rejected in Meeting No. 13/81 dated 30.12.2020 (held on 08.01.2021) as the case was relisted in the meeting because of migration of data from 4.7 old Data Base to new DGFT's IT Portal. Therefore, the Committee decided to withdraw the case from the agenda. The case is withdrawn.			

Case No.: 2/5/81-ALC2/2020	Party Name: WINOMECHANIC PRIVATE LIMITED	Meet No/Date: 14/81-ALC2/2021 09.02.2021	Status: Deferred
HQ File :01/81/050/00581/AM21/	RLA File :04/24/040/00030/AM21/	Lic.No/Date: 0410166815 11.06.2020	
67 Decision: The Committee considered the case as per the agenda and noted that a copy of application was sent to Consultant (TEC-3) via email on 04.11.2020 for examination of the case. However, Consultant (TEC-3) has requested to send physical file of the case. Therefore, the Committee decided to send the same to Consultant (TEC-3) to examine the case. The case stands deferred.			

68	Case No.: 30/5/81-ALC2/2020	Party Name: ICE STEEL PRIVATE LIMITED	Meet No/Date:14/81-ALC2/2021 09.02.2021	Status: Deferred
	HQ File :01/81/050/00609/AM21/	RLA File :04/24/040/00020/AM21/	Lic.No/Date:0410166845 25.06.2020	
	Decision: The Committee considered the case as per the agenda and noted that the applicant's reply was sent to MSME on 09.02.2021 for examination of the case. However, no comments have been received yet. Hence, the Committee decided to wait for the comments. The case stands deferred.			

69	Case No.: 17/6/81-ALC2/2020	Party Name: AXORA RESOURCES LIMITED	Meet No/Date:14/81-ALC2/2021 09.02.2021	Status: Deferred
	HQ File :01/81/050/00644/AM21/	RLA File :02/24/040/00046/AM21/	Lic.No/Date:0210209991 21.07.2020	
	Decision: The Committee considered the case as per agenda and noted that a deficiency letter seeking certain information as raised by MSME was sent to the applicant on 07.12.2020 followed by a reminder on 11.02.2021. However, no reply has been received yet. Hence, the Committee decided to wait for reply of the applicant. The case stands deferred.			

70	Case No.: 42/7/81-ALC2/2020	Party Name: SKYLEAD	Meet No/Date:14/81-ALC2/2021 09.02.2021	Status: Withdrawn
	HQ File :01/81/050/00698/AM21/	RLA File :03/95/040/00300/AM21/	Lic.No/Date:0310837793 19.08.2020	
	Decision: The Committee considered the case as per the agenda and noted that the case was already approved in Meeting No. 10/81 dated 10.11.2020 (held on 17.11.2020) as the case was relisted in the meeting because of migration of data from 4.7 old Data Base to new DGFT's IT Portal. Therefore, the Committee decided to withdraw the case from the agenda. The case is withdrawn.			

71	Case No.: 20/14/81-ALC2/2021	Party Name: STERLITE POWER TRANSMISSION LIMITED	Meet No/Date:14/81-ALC2/2021 09.02.2021	Status: Withdrawn
	HQ File :01/81/050/00764/AM21/	RLA File :03/95/040/00222/AM21/	Lic.No/Date:0310838438 24.09.2020	
	Decision: The Committee considered the case as per the agenda and noted that the case was already approved in Meeting No. 09/81 dated 20.10.2020 (held on 27.10.2020) as the case was relisted in the meeting because of migration of data from 4.7 old Data Base to new DGFT's IT Portal. Therefore, the Committee decided to withdraw the case from the agenda. The case is withdrawn.			

72	Case No.: 7/14/81-ALC2/2021	Party Name: POLYCAB INDIA LIMITED	Meet No/Date: 14/81-ALC2/2021 09.02.2021	Status: Approved
	HQ File :01/81/050/00801/AM21/	RLA File :03/95/040/00451/AM21/	Lic.No/Date: 0310839058 21.10.2020	
Decision: The Committee considered the case as per the agenda and decided to fix the norms as per written comments given by DPIIT vide U. O. No.: P-47011/112/2020-TSW dated 08.12.2020. (copy enclosed)				
RA concerned may take suitable consequential action accordingly.				

73	Case No.: 289/14/81-ALC2/2018	Party Name: R R KABEL LIMITED	Meet No/Date: 14/81-ALC2/2021 09.02.2021	Status: Deferred
	HQ File :01/81/050/01007/AM19/	RLA File :03/95/040/01148/AM19/	Lic.No/Date: 0310827010 13.02.2019	
Decision: The Committee considered the case as per the agenda and noted that the applicant's reply was sent to Consultant (TEC-3) on 11.02.2021 for examination of the case. However, no comments have been received yet. Hence, the Committee decided to wait for the comments.				
The case stands deferred.				

74	Case No.: 28/5/81-ALC2/2019	Party Name: DISHA AUTO COMPONENTS PVT. LTD.	Meet No/Date: 14/81-ALC2/2021 09.02.2021	Status: Withdrawn
	HQ File :01/81/050/00077/AM20/	RLA File :03/94/040/00121/AM20/	Lic.No/Date: 0310829099 17.05.2019	
Decision: The Committee considered the case as per the agenda and noted that the case was already approved in Meeting No. 09/81 dated 20.10.2020 (held on 27.10.2020) as the case was relisted in the meeting because of migration of data from 4.7 old Data Base to new DGFT's IT Portal. Therefore, the Committee decided to withdraw the case from the agenda.				
The case is withdrawn.				

75	Case No.: 12/22/81-ALC2/2019	Party Name: SELP INDIA PVT. LTD.	Meet No/Date: 14/81-ALC2/2021 09.02.2021	Status: Withdrawn
	HQ File :01/81/050/00402/AM20/	RLA File :03/95/040/00997/AM20/	Lic.No/Date: 0310834156 15.01.2020	
Decision: The Committee considered the case as per the agenda and noted that the case was already approved in Meeting No. 10/81 dated 10.11.2020 (held on 17.11.2020) as the case was relisted in the meeting because of migration of data from 4.7 old Data Base to new DGFT's IT Portal. Therefore, the Committee decided to withdraw the case from the agenda.				
The case is withdrawn.				

Case No.: 76/NC/2/MEET/Jan/202021/30	Party Name: JAY BHAWANI METAL INDUSTRIES	Meet No/Date:14/81- ALC2/2021 09.02.2021	Status: Deferred
HQ File : 018105000494AM10	RLA File : 039404000908AM10	Lic.No/Date: 0310557609 29.01.2010	
76 Decision: The Committee considered the case as per agenda and noted that due to the launch of new IT Portal the case was again referred to DPIIT on 11.02.2021 for examination & comments. However, comments have not been received yet. Hence, the Committee decided to wait for the comments and also, decided to ask from the applicant to upload all the relevant documents on DGFT's New IT Portal to examine the case, if the applicant has not uploaded documents yet. The case stands deferred.			

Case No.: 3/5/81-ALC2/2020	Party Name: WINOMECHANIC PRIVATE LIMITED	Meet No/Date:14/81- ALC2/2021 09.02.2021	Status: Deferred
HQ File :01/81/050/00582/AM21/	RLA File :04/24/040/00033/AM21/	Lic.No/Date:0410166816 11.06.2020	
77 Decision: The Committee considered the case as per agenda and noted that a deficiency letter seeking certain information as raised by Consultant (TEC-3) was sent to the applicant on 13.01.2021. However, no reply has been received yet. Therefore, the Committee decided to remind the applicant for furnishing the following information within 15 days: 1. Assembly drawings/diagrams of the resultant product showing placement and exact use of components in the export product (s). 2. Bifurcated quantities of components to be accounted for in the resultant product and the requirement of components as spares. Raw Material/Consumables. The case stands deferred.			

Case No.: 31/5/81-ALC2/2020	Party Name: ICE STEEL1 PRIVATE LIMITED	Meet No/Date:14/81- ALC2/2021 09.02.2021	Status: Deferred
HQ File :01/81/050/00610/AM21/	RLA File :04/24/040/00021/AM21/	Lic.No/Date:0410166846 25.06.2020	
78 Decision: The Committee considered the case as per the agenda and noted that the applicant's reply was sent to MSME on 09.02.2021 for examination of the case. However, no comments have been received yet. Hence, the Committee decided to wait for the comments. The case stands deferred.			

Case No.: 22/6/81-ALC2/2020	Party Name: POLYCAB INDIA LIMITED	Meet No/Date:14/81- ALC2/2021 09.02.2021	Status: Withdrawn
HQ File :01/81/050/00649/AM21/	RLA File :03/95/040/00232/AM21/	Lic.No/Date:0310837313 22.07.2020	
79 Decision: The Committee considered the case as per the agenda and noted that the case was already approved in Meeting No. 09/81 dated 20.10.2020 (held on 27.10.2020) as the case was relisted in the meeting because of migration of data from 4.7 old Data Base to new DGFT's IT Portal. Therefore, the Committee decided to withdraw the case from the agenda. The case is withdrawn.			

	Case No.:21/7/81-ALC2/2020	Party Name: AXORA RESOURCES LIMITED	Meet No/Date:14/81- ALC2/2021 09.02.2021	Status: Withdrawn
	HQ File :01/81/050/00677/AM21/	RLA File :02/24/040/00053/AM21/	Lic.No/Date:0210210029 10.08.2020	
80	Decision: The Committee considered the case as per the agenda and noted that the case was already approved in Meeting No. 10/81 dated 10.11.2020 (held on 17.11.2020) as the case was relisted in the meeting because of migration of data from 4.7 old Data Base to new DGFT's IT Portal. Therefore, the Committee decided to withdraw the case from the agenda. The case is withdrawn.			
	Case No.:44/7/81-ALC2/2020	Party Name: APAR INDUSTRIES LIMITED	Meet No/Date:14/81- ALC2/2021 09.02.2021	Status: Withdrawn
	HQ File :01/81/050/00700/AM21/	RLA File :03/94/040/00316/AM21/	Lic.No/Date:0310837821 20.08.2020	
81	Decision: The Committee considered the case as per the agenda and noted that the case was already approved in Meeting No. 10/81 dated 10.11.2020 (held on 17.11.2020) as the case was relisted in the meeting because of migration of data from 4.7 old Data Base to new DGFT's IT Portal. Therefore, the Committee decided to withdraw the case from the agenda. The case is withdrawn.			
	Case No.:18/8/81-ALC2/2020	Party Name: LUMINO INDUSTRIES LIMITED	Meet No/Date:14/81- ALC2/2021 09.02.2021	Status: Deferred
	HQ File :01/81/050/00719/AM21/	RLA File :02/24/040/00065/AM21/	Lic.No/Date:0210210063 28.08.2020	
82	Decision: The Committee considered the case as per agenda and noted that due to the launch of new IT Portal the case was again referred to DPIIT on 11.02.2021 for examination & comments. However, comments have not been received yet. Hence, the Committee decided to wait for the comments and also, decided to ask from the applicant to upload all the relevant documents on DGFT's New IT Portal to examine the case, if the applicant has not uploaded documents yet. The case stands deferred.			
	Case No.:37/8/81-ALC2/2020	Party Name: SUNRISE EXPORTS INTERNATIONAL	Meet No/Date:14/81- ALC2/2021 09.02.2021	Status: Deferred
	HQ File :01/81/050/00738/AM21/	RLA File :03/95/040/00339/AM21/	Lic.No/Date:0310838223 11.09.2020	
83	Decision: The Committee considered the case as per agenda and noted that a deficiency letter seeking certain information as raised by Consultant (SKB) was sent to the applicant on 14.01.2021. However, no reply has been received yet. Therefore, the Committee decided to remind the applicant for furnishing the following information within 15 days: 1. What is weight of Alloy Steel Valve Forged Body of 250 Nos to be imported? 2. What is total weight of each Forged & Machined Gate Valve assembly with indigenous inputs?			

3. What is the weight of 250 Nos Alloy Steel Valve after heat treatment, forging and machining operation?

The case stands deferred.

Case No.: 23/14/81-ALC2/2021	Party Name: BAOSTEEL INDIA COMPANY PRIVATE LIMITED	Meet No/Date: 14/81-ALC2/2021 09.02.2021	Status: Withdrawn
HQ File :01/81/050/00767/AM21/	RLA File :03/94/040/00463/AM21/	Lic.No/Date: 0310838548 29.09.2020	
84 Decision: The Committee considered the case as per the agenda and noted that the case was already approved in Meeting No. 09/81 dated 20.10.2020 (held on 27.10.2020) as the case was relisted in the meeting because of migration of data from 4.7 old Data Base to new DGFT's IT Portal. Therefore, the Committee decided to withdraw the case from the agenda. The case is withdrawn.			

Case No.: 1/18/81-ALC2/2019	Party Name: MODISON METALS LTD.	Meet No/Date: 14/81-ALC2/2021 09.02.2021	Status: Withdrawn
HQ File :01/81/050/00295/AM20/	RLA File :03/95/040/00712/AM20/	Lic.No/Date: 0310832497 30.10.2019	
85 Decision: The Committee considered the case as per the agenda and noted that the case was already approved in Meeting No. 09/81 dated 20.10.2020 (held on 27.10.2020) as the case was relisted in the meeting because of migration of data from 4.7 old Data Base to new DGFT's IT Portal. Therefore, the Committee decided to withdraw the case from the agenda. The case is withdrawn.			

Case No.: 18/22/81-ALC2/2019	Party Name: POLYCAB INDIA LIMITED	Meet No/Date: 14/81-ALC2/2021 09.02.2021	Status: Withdrawn
HQ File :01/81/050/00408/AM20/	RLA File :03/95/040/01018/AM20/	Lic.No/Date: 0310834331 20.01.2020	
86 Decision: The Committee considered the case as per the agenda and noted that the case was already approved in Meeting No. 10/81 dated 10.11.2020 (held on 17.11.2020) as the case was relisted in the meeting because of migration of data from 4.7 old Data Base to new DGFT's IT Portal. Therefore, the Committee decided to withdraw the case from the agenda. The case is withdrawn.			

87	Case No.:23/6/81-ALC2/2020	Party Name: DIAMOND ENGINEERING (CHENNAI) PVT LTD	Meet No/Date:14/81-ALC2/2021 09.02.2021	Status: Withdrawn
	HQ File :01/81/050/00650/AM21/	RLA File :04/24/040/00050/AM21/	Lic.No/Date:0410166916 23.07.2020	
Decision: The Committee considered the case as per the agenda and noted that the case was already approved in Meeting No. 09/81 dated 20.10.2020 (held on 27.10.2020) as the case was relisted in the meeting because of migration of data from 4.7 old Data Base to new DGFT's IT Portal. Therefore, the Committee decided to withdraw the case from the agenda.				
The case is withdrawn.				

88	Case No.:25/7/81-ALC2/2020	Party Name: SKYLEAD	Meet No/Date:14/81-ALC2/2021 09.02.2021	Status: Withdrawn
	HQ File :01/81/050/00681/AM21/	RLA File :03/95/040/00276/AM21/	Lic.No/Date:0310837630 13.08.2020	
Decision: The Committee considered the case as per the agenda and noted that the case was already approved in Meeting No. 10/81 dated 10.11.2020 (held on 17.11.2020) as the case was relisted in the meeting because of migration of data from 4.7 old Data Base to new DGFT's IT Portal. Therefore, the Committee decided to withdraw the case from the agenda.				
The case is withdrawn.				

89	Case No.:19/8/81-ALC2/2020	Party Name: APL METALS LIMITED	Meet No/Date:14/81-ALC2/2021 09.02.2021	Status: Deferred
	HQ File :01/81/050/00720/AM21/	RLA File :02/24/040/00063/AM21/	Lic.No/Date:0210210068 28.08.2020	
Decision: The Committee considered the case as per the agenda and noted that the applicant's reply was sent to MSME on 01.12.2020 for examination of the case. However, no comments have been received yet. Therefore, the Committee decided to remind MSME for expediting the comments.				
The case stands deferred.				

90	Case No.:24/14/81-ALC2/2021	Party Name: BAOSTEEL INDIA COMPANY PRIVATE LIMITED	Meet No/Date:14/81-ALC2/2021 09.02.2021	Status: Withdrawn
	HQ File :01/81/050/00768/AM21/	RLA File :03/94/040/00464/AM21/	Lic.No/Date:0310838549 29.09.2020	
Decision: The Committee considered the case as per the agenda and noted that the case was already approved in Meeting No. 09/81 dated 20.10.2020 (held on 27.10.2020) as the case was relisted in the meeting because of migration of data from 4.7 old Data Base to new DGFT's IT Portal. Therefore, the Committee decided to withdraw the case from the agenda.				
The case is withdrawn.				

91	Case No.: 108/14/81-ALC2/2019	Party Name: ANGELS ALUMINIUM CORPORATION	Meet No/Date:14/81- ALC2/2021 09.02.2021	Status: Deferred
	HQ File :01/81/050/00206/AM20/	RLA File :03/94/040/00392/AM20/	Lic.No/Date:0310830950 13.08.2019	
	Decision: The Committee considered the case as per the agenda and noted that the applicant's reply was sent to Consultant (TEC-3) on 09.02.2021 for examination of the case. However, no comments have been received yet. Hence, the Committee decided to wait for the comments. The case stands deferred.			

92	Case No.: 9/19/81-ALC2/2019	Party Name: NEO POWER ELECTRONICS & PROJECTS PVT. LTD.	Meet No/Date:14/81- ALC2/2021 09.02.2021	Status: Withdrawn
	HQ File :01/81/050/00348/AM20/	RLA File :03/95/040/00888/AM20/	Lic.No/Date:0310833357 11.12.2019	
	Decision: The Committee considered the case as per the agenda and noted that the case was already approved in Meeting No. 10/81 dated 10.11.2020 (held on 17.11.2020) as the case was relisted in the meeting because of migration of data from 4.7 old Data Base to new DGFT's IT Portal. Therefore, the Committee decided to withdraw the case from the agenda. The case is withdrawn.			

93	Case No.: 2/3/81-ALC2/2020	Party Name: SELP INDIA PVT. LTD.	Meet No/Date:14/81- ALC2/2021 09.02.2021	Status: Withdrawn
	HQ File :01/81/050/00501/AM21/	RLA File :03/95/040/00019/AM21/	Lic.No/Date:0310835853 25.04.2020	
	Decision: The Committee considered the case as per the agenda and noted that the case was already approved in Meeting No. 09/81 dated 20.10.2020 (held on 27.10.2020) as the case was relisted in the meeting because of migration of data from 4.7 old Data Base to new DGFT's IT Portal. Therefore, the Committee decided to withdraw the case from the agenda. The case is withdrawn.			

94	Case No.: 5/7/81-ALC2/2020	Party Name: GUJARAT COPPER ALLOYS LTD.	Meet No/Date:14/81- ALC2/2021 09.02.2021	Status: Withdrawn
	HQ File :01/81/050/00661/AM21/	RLA File :03/94/040/00282/AM21/	Lic.No/Date:0310837489 29.07.2020	
	Decision: The Committee considered the case as per the agenda and noted that the case was already approved in Meeting No. 10/81 dated 10.11.2020 (held on 17.11.2020) as the case was relisted in the meeting because of migration of data from 4.7 old Data Base to new DGFT's IT Portal. Therefore, the Committee decided to withdraw the case from the agenda. The case is withdrawn.			

95	Case No.:26/7/81-ALC2/2020	Party Name: POLYCAB INDIA LIMITED	Meet No/Date:14/81-ALC2/2021 09.02.2021	Status: Withdrawn
	HQ File :01/81/050/00682/AM21/	RLA File :03/95/040/00270/AM21/	Lic.No/Date:0310837632 13.08.2020	
Decision: The Committee considered the case as per the agenda and noted that the case was already approved in Meeting No. 10/81 dated 10.11.2020 (held on 17.11.2020) as the case was relisted in the meeting because of migration of data from 4.7 old Data Base to new DGFT's IT Portal. Therefore, the Committee decided to withdraw the case from the agenda. The case is withdrawn.				

96	Case No.:20/8/81-ALC2/2020	Party Name: SUYASH GLOBAL PRIVATE LIMITED	Meet No/Date:14/81-ALC2/2021 09.02.2021	Status: Deferred
	HQ File :01/81/050/00721/AM21/	RLA File :03/95/040/00334/AM21/	Lic.No/Date:0310838008 31.08.2020	
Decision: The Committee considered the case as per agenda and noted that a deficiency letter seeking certain information as raised by DPIIT was sent to the applicant on 14.01.2021. However, no reply has been received yet. Therefore, the Committee decided to remind the applicant for furnishing the following information within 15 days: 1. Detail technical drawings with dimension of each export product, Catalogue, if any, may also be furnished. 2. Weight of each Export Product. 3. Weight of each of the imported and indigenous input, separately for each product, for the purpose of material balancing. Net weight (Gross weight minus wastage) for each imported and indigenous input in the export product may be indicated. Net weight along with details of other imported input to be used in the resultant product and sought to be imported/procured from sources other than the license, if any, may also be indicated. 4. Starting from the specification of the export product, basic calculation as to how of raw material proposed for import has been arrived at, including the net weight of components to be manufactured out of these imported materials, wastages claimed at each stage of manufacturing with complete justification and supported by documentary evidence/drawings etc. The case stands deferred.				

97	Case No.:31/8/81-ALC2/2020	Party Name: R T JAIN AND COMPANY	Meet No/Date:14/81-ALC2/2021 09.02.2021	Status: Deferred
	HQ File :01/81/050/00732/AM21/	RLA File :03/95/040/00347/AM21/	Lic.No/Date:0310838097 04.09.2020	
Decision: The Committee considered the case as per agenda and noted that a deficiency letter seeking certain information as raised by MSME was sent to the applicant on 14.01.2021. However, no reply has been received yet. Therefore, the Committee decided to remind the applicant for furnishing the following information within 15 days: 1. To provide average copper content in import and export. The case stands deferred.				

98	Case No.: 25/14/81-ALC2/2021	Party Name: APL METALS LIMITED	Meet No/Date: 14/81-ALC2/2021 09.02.2021	Status: Withdrawn
	HQ File :01/81/050/00769/AM21/	RLA File :02/24/040/00082/AM21/	Lic.No/Date: 0210210132 29.09.2020	
	Decision: The Committee considered the case as per the agenda and noted that the case was already approved in Meeting No. 09/81 dated 20.10.2020 (held on 27.10.2020) as the case was relisted in the meeting because of migration of data from 4.7 old Data Base to new DGFT's IT Portal. Therefore, the Committee decided to withdraw the case from the agenda. The case is withdrawn.			

99	Case No.: 21/14/81-ALC2/2021	Party Name: PANAMETRICS ENGINEERING PVT. LTD.	Meet No/Date: 14/81-ALC2/2021 09.02.2021	Status: Deferred
	HQ File :01/81/050/00815/AM21/	RLA File :03/95/040/00467/AM21/	Lic.No/Date: 0310839209 29.10.2020	
	Decision: The Committee considered the case as per agenda and noted that due to the launch of new IT Portal the case was again referred to DPIIT on 11.02.2021 for examination & comments. However, comments have not been received yet. Hence, the Committee decided to wait for the comments and also, decided to ask from the applicant to upload all the relevant documents on DGFT's New IT Portal to examine the case, if the applicant has not uploaded documents yet. The case stands deferred.			

100	Case No.: 36/14/81-ALC2/2019	Party Name: JAIN METAL ROLLING MILLS	Meet No/Date: 14/81-ALC2/2021 09.02.2021	Status: Deferred
	HQ File :01/81/050/00134/AM20/	RLA File :04/24/040/00013/AM20/	Lic.No/Date: 0410165741 20.06.2019	
	Decision: The Committee considered the case as per the agenda and noted that the applicant's reply was sent to MSME on 01.12.2020 for examination of the case. However, no comments have been received yet. Therefore, the Committee decided to remind MSME for expediting the comments. The case stands deferred.			

101	Case No.: 3/3/81-ALC2/2020	Party Name: SELP INDIA PVT. LTD.	Meet No/Date: 14/81-ALC2/2021 09.02.2021	Status: Withdrawn
	HQ File :01/81/050/00502/AM21/	RLA File :03/95/040/00032/AM21/	Lic.No/Date: 0310835959 26.04.2020	
	Decision: The Committee considered the case as per the agenda and noted that the case was already approved in Meeting No. 09/81 dated 20.10.2020 (held on 27.10.2020) as the case was relisted in the meeting because of migration of data from 4.7 old Data Base to new DGFT's IT Portal. Therefore, the Committee decided to withdraw the case from the agenda. The case is withdrawn.			

102	Case No.: 8/7/81-ALC2/2020	Party Name: WINOMECHANIC PRIVATE LIMITED	Meet No/Date:14/81-ALC2/2021 09.02.2021	Status: Withdrawn
	HQ File :01/81/050/00664/AM21/	RLA File :04/24/040/00052/AM21/	Lic.No/Date:0410166928 30.07.2020	
	Decision: The Committee considered the case as per the agenda and noted that the case was approved in Meeting No. 13/81 dated 30.12.2020 (held on 08.01.2021) as the case was relisted in the meeting because of migration of data from 4.7 old Data Base to new DGFT's IT Portal. Therefore, the Committee decided to withdraw the case from the agenda. The case is withdrawn.			

103	Case No.: 32/8/81-ALC2/2020	Party Name: PARAM INDUSTRIES	Meet No/Date:14/81-ALC2/2021 09.02.2021	Status: Deferred
	HQ File :01/81/050/00733/AM21/	RLA File :03/95/040/00344/AM21/	Lic.No/Date:0310838100 04.09.2020	
	Decision: The Committee considered the case as per agenda and noted that a deficiency letter seeking certain information as raised by MSME was sent to the applicant on 14.01.2021. However, no reply has been received yet. Therefore, the Committee decided to remind the applicant for furnishing the following information within 15 days:			

1. Detail technical drawings with dimension of each export product, Catalogue, if any, may also be furnished.
2. Weight of each Export Product.
3. Weight of each of the imported and indigenous input, separately for each product, for the purpose of material balancing. Net weight (Gross weight minus wastage) for each imported and indigenous input in the export product may be indicated. Net weight along with details of other imported input to be used in the resultant product and sought to be imported/procured from sources other than the license, if any, may also be indicated.
4. Starting from the specification of the export product, basic calculation as to how of raw material proposed for import has been arrived at, including the net weight of components to be manufactured out of these imported materials, wastages claimed at each stage of manufacturing with complete justification and supported by documentary evidence/drawings etc.

The case stands deferred.

104	Case No.: 7/14/81-ALC2/2021	Party Name: POLYCAB INDIA LIMITED	Meet No/Date:14/81-ALC2/2021 09.02.2021	Status: Withdrawn
	HQ File :01/81/050/00787/AM21/	RLA File :03/95/040/00396/AM21/	Lic.No/Date:0310838787 08.10.2020	
	Decision: The Committee considered the case as per the agenda and noted that the case was already approved in Meeting No. 10/81 dated 10.11.2020 (held on 17.11.2020) as the case was relisted in the meeting because of migration of data from 4.7 old Data Base to new DGFT's IT Portal. Therefore, the Committee decided to withdraw the case from the agenda. The case is withdrawn.			

105	Case No.: 13/14/81-ALC2/2021	Party Name: HI TECH STAINLESS WORLD	Meet No/Date:14/81-ALC2/2021 09.02.2021	Status: Deferred
	HQ File :01/81/050/00807/AM21/	RLA File :03/94/040/00519/AM21/	Lic.No/Date:0310839096 23.10.2020	
	Decision: The Committee considered the case as per agenda and noted that due to the launch of new IT Portal the case was again referred to MSME on 11.02.2021 for examination & comments. However, comments have not been received yet. Hence, the Committee decided to wait for the comments and also, decided to ask from the applicant to upload all the relevant documents on DGFT's New IT Portal to examine the case, if the applicant has not uploaded documents yet. The case stands deferred.			

106	Case No.: 22/14/81-ALC2/2021	Party Name: APAR INDUSTRIES LIMITED	Meet No/Date:14/81-ALC2/2021 09.02.2021	Status: Approved
	HQ File :01/81/050/00816/AM21/	RLA File :03/94/040/00510/AM21/	Lic.No/Date:0310839214 29.10.2020	
	Decision: The Committee considered the case as per agenda and decided to fix the ad-hoc norms as per written comments given by Consultant (TEC-3) via email dated 11.02.2021 as under:			

Sl. No.	ITCHS Code	Import Item	Recommended Quantity
1	74081190	Copper Wire Rod : 8 Mm Dia	Net + 1% wastage
2	72172010	G.I. Wire	Net + 1% wastage
3	76011010	Aluminium Ingots/Sow/T-Bars	Net + 1% wastage
4	76041010	Aluminium Wire Rod	Net + 1% wastage
5	39011090	XLPE Compound	Net + 2.5% wastage
6	39041020	PVC Resin	Net + 1% wastage
7	29173200	Plasticiser (DOP)	Net + 1% wastage

Note: Import items shall be of relevant grade as contained in the export item.

RA concerned may take suitable consequential action accordingly.

107	Case No.: 3/2/81-ALC2/2018	Party Name: ANGELS ALUMINIUM CORPORATION	Meet No/Date:14/81-ALC2/2021 09.02.2021	Status: Deferred
	HQ File :01/81/050/00008/AM19/	RLA File :03/94/040/00933/AM18/	Lic.No/Date:0310819231 19.02.2018	
	Decision: The Committee considered the case as per agenda and noted that a deficiency letter seeking certain information as raised by Consultant (TEC-3) was sent to the applicant on 30.09.2020 followed by a reminder on 02.12.2020. However, no reply has been received yet. Therefore, the Committee decided to send final reminder to the applicant for furnishing the following information within 15 days:			

1. To submit revise application and give complete details of export & import and indigenous inputs along with economic viability.
2. Process of manufacturing with stage-wise wastage.

The case stands deferred.

108	Case No.: 46/14/81-ALC2/2019	Party Name: A-1 FENCE PRODUCTS CO. PVT. LTD.	Meet No/Date:14/81-ALC2/2021 09.02.2021	Status: Deferred
	HQ File :01/81/050/00144/AM20/	RLA File :03/94/040/00237/AM20/	Lic.No/Date:0310829921 26.06.2019	
	Decision: The Committee considered the case as per the agenda and noted that the applicant's reply was sent to Consultant (SKB) on 11.02.2021 for examination of the case. However, no comments have been received yet. Hence, the Committee decided to wait for the comments. The case stands deferred.			
109	Case No.: 11/20/81-ALC2/2019	Party Name: RAJ METAL INDUSTRIES	Meet No/Date:14/81-ALC2/2021 09.02.2021	Status: Deferred
	HQ File :01/81/050/00363/AM20/	RLA File :02/24/040/00143/AM20/	Lic.No/Date:0210209635 20.12.2019	
	Decision: The Committee considered the case as per the agenda and noted that the applicant's reply was sent to MSME on 12.01.2021 for examination of the case. However, no comments have been received yet. Therefore, the Committee decided to remind MSME for expediting the comments. The case stands deferred.			
110	Case No.: 32/4/81-ALC2/2020	Party Name: SIECHEM TECHNOLOGIES PRIVATE LIMITED	Meet No/Date:14/81-ALC2/2021 09.02.2021	Status: Withdrawn
	HQ File :01/81/050/00557/AM21/	RLA File :04/24/040/00029/AM21/	Lic.No/Date:0410166790 29.05.2020	
	Decision: The Committee considered the case as per the agenda and noted that the case was already approved in Meeting No. 10/81 dated 10.11.2020 (held on 17.11.2020) as the case was relisted in the meeting because of migration of data from 4.7 old Data Base to new DGFT's IT Portal. Therefore, the Committee decided to withdraw the case from the agenda. The case is withdrawn.			
111	Case No.: 14/5/81-ALC2/2020	Party Name: KARANTARA ENGINEERING PVT. LTD.	Meet No/Date:14/81-ALC2/2021 09.02.2021	Status: Deferred
	HQ File :01/81/050/00593/AM21/	RLA File :03/94/040/00165/AM21/	Lic.No/Date:0310836703 17.06.2020	
	Decision: The Committee considered the case as per agenda and noted that due to the launch of new IT Portal the case was again referred to MSME on 11.02.2021 for examination & comments. However, comments have not been received yet. Hence, the Committee decided to wait for the comments and also, decided to ask from the applicant to upload all the relevant documents on DGFT's New IT Portal to examine the case, if the applicant has not uploaded documents yet. The case stands deferred.			




112	Case No.: 9/7/81-ALC2/2020	Party Name: WINOMECHANIC PRIVATE LIMITED	Meet No/Date:14/81-ALC2/2021 09.02.2021	Status: Deferred
	HQ File :01/81/050/00665/AM21/	RLA File :04/24/040/00053/AM21/	Lic.No/Date:0410166929 30.07.2020	
	Decision: The Committee considered the case as per agenda and noted that a deficiency letter seeking certain information as raised by Consultant (TEC-3) has been sent to the applicant on 12.02.2021. Therefore, the Committee decided to wait for reply of the applicant. The case stands deferred.			

113	Case No.: 34/7/81-ALC2/2020	Party Name: APAR INDUSTRIES LIMITED	Meet No/Date:14/81-ALC2/2021 09.02.2021	Status: Withdrawn
	HQ File :01/81/050/00690/AM21/	RLA File :03/94/040/00236/AM21/	Lic.No/Date:0310837707 17.08.2020	
	Decision: The Committee considered the case as per the agenda and noted that the case was already approved in Meeting No. 10/81 dated 10.11.2020 (held on 17.11.2020) as the case was relisted in the meeting because of migration of data from 4.7 old Data Base to new DGFT's IT Portal. Therefore, the Committee decided to withdraw the case from the agenda. The case is withdrawn.			

114	Case No.: 1/3/81-ALC2/2019	Party Name: SEIKODENKI INDIA PRIVATE LIMITED	Meet No/Date:14/81-ALC2/2021 09.02.2021	Status: Withdrawn
	HQ File :01/81/050/00021/AM20/	RLA File :04/24/040/00003/AM20/	Lic.No/Date:0410165474 15.04.2019	
	Decision: The Committee considered the case as per the agenda and noted that the case was already approved in Meeting No. 09/81 dated 20.10.2020 (held on 27.10.2020) as the case was relisted in the meeting because of migration of data from 4.7 old Data Base to new DGFT's IT Portal. Therefore, the Committee decided to withdraw the case from the agenda. The case is withdrawn.			

115	Case No.: 160/14/81-ALC2/2019	Party Name: KRYFS POWER COMPONENTS LIMITED	Meet No/Date:14/81-ALC2/2021 09.02.2021	Status: Withdrawn
	HQ File :01/81/050/00258/AM20/	RLA File :03/94/040/00475/AM20/	Lic.No/Date:0310831798 25.09.2019	
	Decision: The Committee considered the case as per the agenda and noted that the case was rejected in Meeting No. 09/81 dated 20.10.2020 (held on 27.10.2020) as the case was relisted in the meeting because of migration of data from 4.7 old Data Base to new DGFT's IT Portal. Therefore, the Committee decided to withdraw the case from the agenda. The case is withdrawn.			

116	Case No.:13/20/81-ALC2/2019	Party Name: JAY BHAWANI METAL INDUSTRIES	Meet No/Date:14/81-ALC2/2021 09.02.2021	Status: Deferred
	HQ File :01/81/050/00365/AM20/	RLA File :03/94/040/00765/AM20/	Lic.No/Date:0310833602 23.12.2019	
Decision: The Committee considered the case as per agenda and noted that due to the launch of new IT Portal the case was again referred to DPIIT on 11.02.2021 for examination & comments. However, comments have not been received yet. Hence, the Committee decided to wait for the comments and also, decided to ask from the applicant to upload all the relevant documents on DGFT's New IT Portal to examine the case, if the applicant has not uploaded documents yet. The case stands deferred.				

117	Case No.:25/23/81-ALC2/2019	Party Name: TATA INTERNATIONAL LIMITED	Meet No/Date:14/81-ALC2/2021 09.02.2021	Status: Rejected
	HQ File :01/81/050/00437/AM20/	RLA File :02/24/040/00187/AM20/	Lic.No/Date:0210209776 19.02.2020	
Decision: The Committee considered the case as per agenda and noted that a deficiency letter seeking certain information as raised by Consultant (SKB) was sent to the applicant on 04.11.2020 followed by reminders on 19.11.2020 & 13.01.2021. However, no reply has been received yet. Therefore, the Committee decided to reject the case under intimation to RA, Kolkata . RA concerned may take suitable consequential action accordingly.				

118	Case No.:34/4/81-ALC2/2020	Party Name: LEADSTONE ENERGY LIMITED	Meet No/Date:14/81-ALC2/2021 09.02.2021	Status: Withdrawn
	HQ File :01/81/050/00559/AM21/	RLA File :02/24/040/00014/AM21/	Lic.No/Date:0210209891 01.06.2020	
Decision: The Committee considered the case as per the agenda and noted that the case was already approved in Meeting No. 10/81 dated 10.11.2020 (held on 17.11.2020) as the case was relisted in the meeting because of migration of data from 4.7 old Data Base to new DGFT's IT Portal. Therefore, the Committee decided to withdraw the case from the agenda. The case is withdrawn.				

119	Case No.:47/5/81-ALC2/2020	Party Name: A-1 FENCE PRODUCTS COMPANY PRIVATE LIMITED	Meet No/Date:14/81-ALC2/2021 09.02.2021	Status: Deferred
	HQ File :01/81/050/00626/AM21/	RLA File :03/94/040/00197/AM21/	Lic.No/Date:0310837058 07.07.2020	
Decision: The Committee considered the case as per agenda and noted that due to the launch of new IT Portal the case was again referred to Consultant (TEC-3) on 11.02.2021 for examination & comments. However, comments have not been received yet. Hence, the Committee decided to wait for the comments and also, decided to ask from the applicant to upload all the relevant documents on DGFT's New IT Portal to examine the case, if the applicant has not uploaded documents yet. The case stands deferred.				

Case No.: 10/7/81-ALC2/2020	Party Name: SIEMENS GAMESA RENEWABLE POWER PRIVATE LIMITED	Meet No/Date:14/81- ALC2/2021 09.02.2021	Status: Withdrawn
HQ File :01/81/050/00666/AM21/	RLA File :04/24/040/00058/AM21/	Lic.No/Date:0410166930 30.07.2020	
120 Decision: The Committee considered the case as per the agenda and noted that the case was already approved in Meeting No. 10/81 dated 10.11.2020 (held on 17.11.2020) as the case was relisted in the meeting because of migration of data from 4.7 old Data Base to new DGFT's IT Portal. Therefore, the Committee decided to withdraw the case from the agenda.			
The case is withdrawn.			

Case No.: 39/7/81-ALC2/2020	Party Name: POLYCAB INDIA LIMITED	Meet No/Date:14/81- ALC2/2021 09.02.2021	Status: Withdrawn
HQ File :01/81/050/00695/AM21/	RLA File :03/95/040/00289/AM21/	Lic.No/Date:0310837758 19.08.2020	
121 Decision: The Committee considered the case as per the agenda and noted that the case was already approved in Meeting No. 10/81 dated 10.11.2020 (held on 17.11.2020) as the case was relisted in the meeting because of migration of data from 4.7 old Data Base to new DGFT's IT Portal. Therefore, the Committee decided to withdraw the case from the agenda.			
The case is withdrawn.			

Case No.: 18/14/81-ALC2/2021	Party Name: STERLITE POWER TRANSMISSION LIMITED	Meet No/Date:14/81- ALC2/2021 09.02.2021	Status: Withdrawn
HQ File :01/81/050/00762/AM21/	RLA File :03/95/040/00333/AM21/	Lic.No/Date:0310838436 24.09.2020	
122 Decision: The Committee considered the case as per the agenda and noted that the case was already approved in Meeting No. 09/81 dated 20.10.2020 (held on 27.10.2020) as the case was relisted in the meeting because of migration of data from 4.7 old Data Base to new DGFT's IT Portal. Therefore, the Committee decided to withdraw the case from the agenda.			
The case is withdrawn.			

Case No.: 21/3/81-ALC2/2019	Party Name: VESTAS WIND TECHNOLOGY INDIA PRIVATE LIMITED	Meet No/Date:14/81- ALC2/2021 09.02.2021	Status: Withdrawn
HQ File :01/81/050/00041/AM20/	RLA File :04/24/040/00017/AM20/	Lic.No/Date:0410165523 30.04.2019	
123 Decision: The Committee considered the case as per the agenda and noted that the case was already approved in Meeting No. 10/81 dated 10.11.2020 (held on 17.11.2020) as the case was relisted in the meeting because of migration of data from 4.7 old Data Base to new DGFT's IT Portal. Therefore, the Committee decided to withdraw the case from the agenda.			
The case is withdrawn.			

124	Case No.: 5/15/81-ALC2/2019	Party Name: PARAM INDUSTRIES	Meet No/Date:14/81-ALC2/2021 09.02.2021	Status: Withdrawn
	HQ File :01/81/050/00274/AM20/	RLA File :03/95/040/00693/AM20/	Lic.No/Date:0310832140 10.10.2019	
Decision: The Committee considered the case as per the agenda and noted that the case was already approved in Meeting No. 09/81 dated 20.10.2020 (held on 27.10.2020) as the case was relisted in the meeting because of migration of data from 4.7 old Data Base to new DGFT's IT Portal. Therefore, the Committee decided to withdraw the case from the agenda. The case is withdrawn.				

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Case No.: 22/20/81-ALC2/2019	Party Name: UPR ENGINEERING PRIVATE LIMITED	Meet No/Date:14/81- ALC2/2021 09.02.2021	Status: Approved		
HQ File :01/81/050/00374/AM20/	RLA File :03/95/040/00946/AM20/	Lic.No/Date:0310833737 27.12.2019			
Decision: The Committee considered the case as per agenda and decided to ratify the ad-hoc norms on as per comments of Consultant (TEC-3) considering the applicant's reply dated 13.01.2021 as under:					
ITCHS Code	Export Item	Quantity	ITCHS Code	Import Item	Recommended Quantity
73182200	Stainless Steel Parts Of Aircraft Structure HS (ITC)Code 73182200, 84091000 & 73261990) (Net Content : 1) Stainless Steel Bars (Grade S80d & S130d) :1,000.000 Kilogram)	1000 Kg	72222099	Stainless Steel Bars (Grade S80d & S130D)	2900Kg inclusive of 190% wastage after taking 5% recovery
Note: 1. Export item will be as per list given by the applicant vide email dated 21.09.2020. (Copy enclosed) 2. Grade of import item will be same as used in export item.					
RA concerned may take suitable consequential action accordingly.					

126	Case No.: 4/24/81-ALC2/2019	Party Name: TAMRA DHATU UDYOG PRIVATE LIMITED	Meet No/Date:14/81-ALC2/2021 09.02.2021	Status: Withdrawn
	HQ File :01/81/050/00441/AM20/	RLA File :02/24/040/00189/AM20/	Lic.No/Date:0210209779 20.02.2020	
Decision: The Committee considered the case as per the agenda and noted that the case was already approved in Meeting No. 09/81 dated 20.10.2020 (held on 27.10.2020) as the case was relisted in the meeting because of migration of data from 4.7 old Data Base to new DGFT's IT Portal. Therefore, the Committee decided to withdraw the case from the agenda. The case is withdrawn.				

127	Case No.:43/4/81-ALC2/2020	Party Name: DISHA AUTO COMPONENTS PVT. LTD.	Meet No/Date:14/81-ALC2/2021 09.02.2021	Status: Withdrawn
	HQ File :01/81/050/00568/AM21/	RLA File :03/94/040/00096/AM21/	Lic.No/Date:0310836464 01.06.2020	
Decision: The Committee considered the case as per the agenda and noted that the case was already approved in Meeting No. 10/81 dated 10.11.2020 (held on 17.11.2020) as the case was relisted in the meeting because of migration of data from 4.7 old Data Base to new DGFT's IT Portal. Therefore, the Committee decided to withdraw the case from the agenda. The case is withdrawn.				

128	Case No.:29/5/81-ALC2/2020	Party Name: SIECHEM TECHNOLOGIES PRIVATE LIMITED	Meet No/Date:14/81-ALC2/2021 09.02.2021	Status: Deferred
	HQ File :01/81/050/00608/AM21/	RLA File :04/24/040/00039/AM21/	Lic.No/Date:0410166843 25.06.2020	
Decision: The Committee considered the case as per agenda and noted that a deficiency letter seeking certain information as raised by Consultant (TEC-3) was sent to the applicant on 13.01.2021. However, no reply has been received yet. Therefore, the Committee decided to remind the applicant for furnishing the following information within 15 days:				
1. Cross Sectional Diagram of export product with calculation of raw material requirement and the weight of the Cable in Kg. per Km. Copy of relevant National/International Standard/buyer's data sheet may also be furnished. 2. Generic name & catalogue of item of import at Sl. No. 2 to 8. 3. Justification for import of many types of insulating materials.				
The case stands deferred.				

129	Case No.:12/6/81-ALC2/2020	Party Name: PONDY OXIDES AND CHEMICALS LIMITED	Meet No/Date:14/81-ALC2/2021 09.02.2021	Status: Withdrawn
	HQ File :01/81/050/00639/AM21/	RLA File :04/24/040/00043/AM21/	Lic.No/Date:0410166900 17.07.2020	
Decision: The Committee considered the case as per the agenda and noted that the case was already approved in Meeting No. 12/81 dated 15.12.2020 (held on 22.12.2020) as the case was relisted in the meeting because of migration of data from 4.7 old Data Base to new DGFT's IT Portal. Therefore, the Committee decided to withdraw the case from the agenda. The case is withdrawn.				

	Case No.: 41/7/81-ALC2/2020	Party Name: SKYLEAD	Meet No/Date:14/81-ALC2/2021 09.02.2021	Status: Withdrawn
	HQ File :01/81/050/00697/AM21/	RLA File :03/95/040/00297/AM21/	Lic.No/Date:0310837792 19.08.2020	
130	Decision: The Committee considered the case as per the agenda and noted that the case was already approved in Meeting No. 10/81 dated 10.11.2020 (held on 17.11.2020) as the case was relisted in the meeting because of migration of data from 4.7 old Data Base to new DGFT's IT Portal. Therefore, the Committee decided to withdraw the case from the agenda. The case is withdrawn.			

	Case No.: 24/8/81-ALC2/2020	Party Name: RAYCHEM RPG PVT. LTD.	Meet No/Date:14/81-ALC2/2021 09.02.2021	Status: Deferred
	HQ File :01/81/050/00725/AM21/	RLA File :03/95/040/00324/AM21/	Lic.No/Date:0310838010 01.09.2020	
131	Decision: The Committee considered the case as per the agenda and noted that the applicant's reply was sent to DPIIT on 08.02.2021 for examination of the case. However, no comments have been received yet. Hence, the Committee decided to wait for the comments. The case stands deferred.			

	Case No.: 19/14/81-ALC2/2021	Party Name: STERLITE POWER TRANSMISSION LIMITED	Meet No/Date:14/81-ALC2/2021 09.02.2021	Status: Withdrawn
	HQ File :01/81/050/00763/AM21/	RLA File :03/95/040/00302/AM21/	Lic.No/Date:0310838437 24.09.2020	
132	Decision: The Committee considered the case as per the agenda and noted that the case was already approved in Meeting No. 09/81 dated 20.10.2020 (held on 27.10.2020) as the case was relisted in the meeting because of migration of data from 4.7 old Data Base to new DGFT's IT Portal. Therefore, the Committee decided to withdraw the case from the agenda. The case is withdrawn.			

	Case No.: 17/14/81-ALC2/2021	Party Name: MAYFAIR INTERNATIONAL	Meet No/Date:14/81-ALC2/2021 09.02.2021	Status: Deferred
	HQ File :01/81/050/00811/AM21/	RLA File :03/95/040/00468/AM21/	Lic.No/Date:0310839150 27.10.2020	
133	Decision: The Committee considered the case as per agenda and noted that due to the launch of new IT Portal the case was again referred to Consultant (TEC-3) on 11.02.2021 for examination & comments. However, comments have not been received yet. Hence, the Committee decided to wait for the comments and also, decided to ask from the applicant to upload all the relevant documents on DGFT's New IT Portal to examine the case, if the applicant has not uploaded documents yet. The case stands deferred.			

Case No.:26/14/81-ALC2/2021	Party Name: METAL CARE ALLOYS PRIVATE LIMITED	Meet No/Date:14/81- ALC2/2021 09.02.2021	Status: Deferred
HQ File :01/81/050/00820/AM21/	RLA File :03/95/040/00465/AM21/	Lic.No/Date:0310839247 02.11.2020	
134 Decision: The Committee considered the case as per agenda and noted that due to the launch of new IT Portal the case was again referred to Consultant (SKB) on 11.02.2021 for examination & comments. However, comments have not been received yet. Hence, the Committee decided to wait for the comments and also, decided to ask from the applicant to upload all the relevant documents on DGFT's New IT Portal to examine the case, if the applicant has not uploaded documents yet. The case stands deferred.			




Sl. No. → 27
14/81

27

Email

DGFT Norms Committee 2

Re: Reminder to expedite the comments recommendations for NC-2 meeting No. 14/81- ALC2/2020 - reg.

From : Saurabh Ranjan <ftp-iphw@meity.gov.in>

Wed, Feb 03, 2021 05:26 PM

Subject : Re: Reminder to expedite the comments recommendations for NC-2 meeting No. 14/81- ALC2/2020 - reg.

1 attachment

To : DGFT Norms Committee 2 <nc2.dgft@nic.in>

Cc : Shobhit Gupta Dy. DGFT <shobhit.gupta@gov.in>, Asha Nangia <anangia@meity.gov.in>, Sushil Kumar Jangid <sushil.jangid@meity.gov.in>

**W-21/7/2021-IPHW
Government of India
Ministry of Electronics and Information Technology
IPHW Division**

Date: 03.02.2021

Subject: Ratification of norms in terms of Para 4.7 of HBP. (Vol.1) in respect of Advance Authorization No. 0710116993 issued to M/s. FCI OEN Connectors Ltd.

This refers to DGFT email dated 24.09.2020 seeking comments of this Ministry on the above-mentioned application of M/s. FCI OEN Connectors Ltd. for export of different "Cable Assembly".

2. The application has been examined in the Ministry of Electronics and Information Technology from technical angle. The import products are required for manufacturing the export product. The Ministry recommends Ratification of norms of advance authorization as per Calculation Sheet attached.

Please find attached.

Regards,
Ashutosh Chauhan
Asstt. Manager
MeitY

(Sd/-)
(Sushil Kumar Jangid)
Scientist 'B'
Tel: 011-24301784
ftp-iphw@meity.gov.in

From: "DGFT Norms Committee 2" <nc2.dgft@nic.in>

To: "Saurabh Ranjan" <ftp-iphw@meity.gov.in>

Cc: "Shobhit Gupta Dy. DGFT" <shobhit.gupta@gov.in>

FOI GEN CONNECTORS LIMITED, BANGALORE-76
ADVANCE AUTHORIZATION No.0710116993 DATED 11.09.2020
CALCULATION SHEET

Sl. No.	Export Item & Description	Qty of Export Item (Nos)	Import Sl.No.	Component	Import Item	UOM	Per unit Qty without Wastage	Wastage claimed	Qty applied for as per AA	Wastage allowed	Quantity Calculated	Quantity Recommended
1	940-0024ELF - CABLE ASSEMBLY	30000	1	CABLE	CABLE - 1-CBL-3C-28AWG-BK 28AWG 3C UL2464 BK	M	1.985284	2.00%	60750.00	0.05%	59588.60	59588.60
			2	CABLE	CABLE - 1CBL-UL1007-24-BK CBL-UL1007-24AWG-BK	M	0.049020	2.00%	1500.00	0.05%	1471.32	1471.32
			5	CABLE	CABLE - 1-CBL-6C-28AWG-BG UL2464 6C X28AWG	M	1.985284	2.00%	405000.00	0.05%	397257.35	397257.35
2	940-0144ALF - CABLE ASSEMBLY	200000	6	CABLE	CABLE - 1CBL-UL1007-24-BK CBL-UL1007-24AWG-BK	M	0.049020	2.00%	10000.00	0.05%	9808.82	9808.82
			7	SOLDER MATERIAL	SOLDER MATERIAL - 1SOLDERSTKLf Sn99.3/Cu0.7 STICK LF	KG	0.000196	2.00%	40.00	0.05%	39.24	39.24
			9	SOLDER MATERIAL	SOLDER MATERIAL - KSLGAOSTF3M24MT1 2 1.2MM DIA ECOSOLDER WIRE	KG	0.000284	2.00%	60.00	0.05%	58.85	58.85
			12	CABLE	CABLE - 1-cbl-3C Foil 3 core foil UL 20276	M	1.985284	2.00%	202500.00	0.05%	198628.68	198628.68
3	940-0299A - CABLE ASSEMBLY	100000	13	CABLE	CABLE - 1CBL-UL1007-24-BK CBL-UL1007-24AWG-BK	M	0.049020	2.00%	5000.00	0.05%	4904.41	4904.41
			14	SOLDER MATERIAL	SOLDER MATERIAL - 1SOLDERSTKLf Sn99.3/Cu0.7 STICK LF	KG	0.000196	2.00%	20.00	0.05%	19.62	19.62
			16	SOLDER MATERIAL	SOLDER MATERIAL - KSLGAOSTF3M24MT1 2 1.2MM DIA ECOSOLDER WIRE	KG	0.000049	2.00%	5.00	0.05%	4.90	4.90
			17	CABLE	CABLE - 1-CBL-3C-28AWG-BK 28AWG 3C UL2464 BK	M	1.985284	2.00%	202500.00	0.05%	198628.68	198628.68
4	940-0635ALF - CABLE ASSEMBLY	100000	18	CABLE	CABLE - 1CBL-UL1007-24-BK CBL-UL1007-24AWG-BK	M	0.049020	2.00%	5000.00	0.05%	4904.41	4904.41
			19	SOLDER MATERIAL	SOLDER MATERIAL - 1SOLDERSTKLf Sn99.3/Cu0.7 STICK LF	KG	0.000196	2.00%	20.00	0.05%	19.62	19.62
			21	SOLDER MATERIAL	SOLDER MATERIAL - KSLGAOSTF3M24MT1 2 1.2MM DIA ECOSOLDER WIRE	KG	0.000049	2.00%	5.00	0.05%	4.90	4.90
			24	CABLE	CABLE -1RFR3C28R34C1 27P 28AWG/24C/3 27 Pitch/FRC	M	3.833333	2.00%	586.5	0.05%	575.29	575.29
4	0W12711ALF - CABLE ASSEMBLY	150	25	BRAID	BRAID -1J0D8BRAID-10MM J0D BRAID-10MM	M	2.225490	2.00%	3405	0.05%	3339.90	3339.90
			26	CABLE	CABLE -1RFR3C28R34C1 27P 28AWG/24C/3 27 Pitch/FRC	M	2.392157	2.00%	3660	0.05%	3590.03	3590.03
			28	CABLE	CABLE -CRK1582801210 FRC 10C 28AWG 1.27MM BLK	M	2.392157	2.00%	3660	0.05%	3590.03	3590.03

Import S.No.	3,4,8,10,11,15,20, 22,23,27,28	Net to Net Basis with Accountability clause
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Sl. No. 37

14/8/21

वाणिज्य और उद्योग मंत्रालय
उद्योग संवर्धन और आंतरिक व्यापार विभाग
Government of India
Ministry of Commerce & Industry
Department for Promotion of Industry & Internal Trade
(Technical Support Section)

Subject: - M/s KEI Industries Private Limited, A.A. No. 0510415079 dated 01.09.2020
Reference: - D.G.F.T. F. No. 01/81/050/00722/AM21

DGFT(DES-2) may kindly refer to their e-mail dated 1st December 2020 forwarding firm's reply for fixation of norms in respect of the above-mentioned A.A. In this connection, the undersigned is directed to say that the instant AA may be ratified as under:-

1. Net weight/KM of export items at Sl.No.1 and 74 under the Advance Authorization may be specified as under:

Sl. No.	Net Weight Kgs./KM	Sl. No.	Net Weight Kgs./KM	Sl. No.	Net Weight Kgs./KM
1	207.22	26	312.68	51	323.47
2	324.29	27	495.55	52	486.17
3	385.36	28	381.26	53	649.2
4	1101.9	29	829.96	54	752.75
5	351.36	30	1235.32	55	1416.55
6	531.54	31	642.02	56	957.81
7	2202.43	32	1107.93	57	492.76
8	2969.56	33	2717.87	58	735.82
9	15106.89	34	340.02	59	387.78
10	856.23	35	527.51	60	899.54
11	1643.59	36	719.26	61	473.61
12	1738.03	37	1702.99	62	550.33
13	532.02	38	5245.23	63	326.71
14	797.78	39	514.91	64	405.45
15	951.74	40	357.07	65	459.07
16	1346.02	41	714.13	66	629.6
17	486.91	42	350.39	67	683.36
18	909.2	43	326.52	68	938.24
19	1324.92	44	653.04	69	470.62
20	1707.75	45	1986.05	70	896.78
21	528.67	46	3644.6	71	1070.47
22	14664.5	47	358.2	72	1402.68
23	9256.33	48	441.72	73	522.37
24	10265.09	49	294.25	74	1073.74
25	2808.84	50	294.25		

2. Quantity of import item at Sl.No.1 i.e.Copper Wire Rod/ CC Rod(EC Grade) may be

allowed as 1.01Kgs/Kg content in the export items at Sl.No.1 to 23 and 25 to 74.

3. Quantity of import item at Sl.No.2 i.e.XLPE Compound may be allowed as 1.05Kgs/Kg content in the export items at Sl.No.1 to 25, 37, 38, 40 to 42, 45 to 48 and 69 to 74.

4. Quantity of import item at Sl.No.3 i.e.PVC Resin may be allowed as 1.05Kgs/Kg content in the export items at Sl.No.1 to 23, 26 to 39, 42 and 45 to 74.

5. Quantity of import item at Sl.No.4 i.e.Antimony Trioxide may be allowed as 1.05Kgs/Kg content in the export items at Sl.No.1 to 23, 26 to 39, 42, 45 to 74.

6. Quantity of import item at Sl.No.5 i.e.Galvanised Steel Wire/G.I Wire may be allowed as 1.02Kgs/Kg content in the export items at Sl.No.3 to 22 and 47 to 74.

7. Quantity of import item at Sl.No.6 i.e.Copper Tape/Copper Foil may be allowed as 1.01Kgs/Kg content in the export items at Sl.No.13 to 23.

8. Quantity of import item at Sl.No.7 i.e.Aluminium Wire Rod(EC grade) may be allowed as 1.01Kgs/Kg content in the export items at Sl.No.12, 23 and 24.

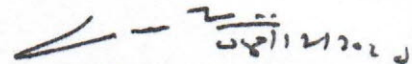
9. Quantity of import item at Sl.No.8 i.e.Semi Conductive Water Blocking Tape may be allowed as 1.01Kgs/Kg content in the export items at Sl.No.22, 24 and 25.

10. Quantity of import item at Sl.No.9 i.e.HDPE may be allowed as 1.05Kgs/Kg content in the export items at Sl.No.24 and 25.

11. Quantity of import item at Sl.No.10 i.e.Nylon Compound may be allowed as 1.05Kgs/Kg content in the export items at Sl.No.23 and 24.

12. Quantity of import item at Sl.No.11 i.e.Lead Alloy may be allowed as 1.01Kgs/Kg content in the export items at Sl.No.22 and 23.

Norms Committee may take a view.



(S. K. Jain)

Development Officer

Tel.23063166

E-mail: sushilk.jain@nic.in

DGFT(Shri Shobhit Gupta, Dy. DGFT, DES-II)

DPIIT U.O.NO. P-47011/95/2019-TSW dated 08.12.2020

Sl. No. 72

14/8/20

भारत सरकार
वाणिज्य और उद्योग मंत्रालय
उद्योग सवर्धन और आंतरिक व्यापार विभाग
Government of India
Ministry of Commerce & Industry
Department for Promotion of Industry & Internal Trade
(Technical Support Section)

Subject: - M/s Polycab India Limited, A.A. No. 0310839058 dated 21.10.2020
Ref.: DGFT F. No. 01/81/050/00801/AM21

DGFT(DES-2) may kindly refer to their e-mail dated 26th November 2020 forwarding firm's application for fixation of norms in respect of the above-mentioned A.A. In this connection, the undersigned is directed to say that the instant A.A. may be ratified as under:-

1. Description, Sizes, quantities and net weight of export item at Sl.No.1 to 10 under the Advance Authorization may be specified as under:

Sr. No.	Size & Description Of Cables	Qty (MTRS)	Total Cable wt (MT)
1	Copper Conductor XLPE Insulated ZHFR Sheathed Armoured Cable Below 1000 V.		
1.01	3 Core X 1.5 Sq. MM	30000	8.039
1.02	4 Core X 6 Sq. MM	10000	7.088
1.03	4 Core X 1.5 Sq. MM	25000	7.595
1.04	4 Core X 2.5 Sq. MM	20000	7.886
1.05	3 Core X 2.5 Sq. MM	10000	3.453
1.06	4 Core X 4 Sq. MM	10000	7.088
1.07	4 Core X 10 Sq. MM	5000	4.765
1.08	5 Core X 1.5 Sq. MM	5000	1.743
1.09	5 Core X 2.5 Sq. MM	10000	4.528
1.10	5 Core X 4 Sq. MM	10000	5.766
1.11	5 Core X 6 Sq. MM	10000	8.231
1.12	5 Core X 10 Sq. MM	5000	5.609
1.13	4 Core X 16 Sq. MM	5000	6.165
1.14	5 Core X 16 Sq. MM	5000	8.108
1.15	2 Core X 1 Sq. MM	1500	0.474
1.16	3 Core X 1.5 Sq. MM	24000	6.431
1.17	4 Core X 1.5 Sq. MM	15000	4.557
1.18	4 Core X 2.5 Sq. MM	14000	5.520
1.19	4 Core X 4 Sq. MM	15000	7.396
1.20	4 Core X 10 Sq. MM	10000	9.530
1.21	5 Core X 2.5 Sq. MM	10000	4.528
1.22	5 Core X 4 Sq. MM	10000	5.766
1.23	5 Core X 6 Sq. MM	10000	8.231

1.24	4 Core X 16 Sq. MM	10000	12.329
1.25	3 Core X 4 Sq. MM	10000	4.222
1.26	3 Core X 6 Sq. MM	10000	5.199
1.27	3 Core X 1.5 Sq. MM	6000	1.608
1.28	4 Core X 1.5 Sq. MM	5000	1.519
1.29	4 Core X 2.5 Sq. MM	6000	2.366
1.30	4 Core X 4 Sq. MM	5000	2.465
2	Copper Conductor XLPE Insulated PVC Sheathed Armoured Cable Below 1000 V.		
2.01	3 Core X 1.5 Sq. MM	30000	7.954
2.02	4 Core X 1.5 Sq. MM	25000	7.520
2.03	4 Core X 2.5 Sq. MM	20000	7.805
2.04	4 Core X 10 Sq. MM	10000	9.474
2.05	3 Core X 4 Sq. MM	7500	3.136
2.06	3 Core X 6 Sq. MM	5000	2.577
2.07	4 Core X 4 Sq. MM	10000	4.887
2.08	5 Core X 4 Sq. MM	5000	2.686
2.09	5 Core X 6 Sq. MM	10000	7.728
2.10	5 Core X 10 Sq. MM	5000	5.253
2.11	3 Core X 1.5 Sq. MM	9000	2.386
2.12	3 Core X 2.5 Sq. MM	10000	3.415
2.13	4 Core X 6 Sq. MM	10000	7.038
2.14	5 Core X 16 Sq. MM	5000	7.662
2.15	4 Core X 16 Sq. MM	10000	12.268
2.16	5 Core X 2.5 Sq. MM	10000	4.225
2.17	2 Core X 1.5 Sq. MM	1500	0.474
2.18	4 Core X 1.5 Sq. MM	15000	4.512
2.19	4 Core X 2.5 Sq. MM	14000	5.464
2.20	4 Core X 10 Sq. MM	10000	9.474
2.21	4 Core X 6 Sq. MM	15000	10.556
2.22	4 Core X 1.5 Sq. MM	5000	1.504
2.23	4 Core X 2.5 Sq. MM	6000	2.342
2.24	4 Core X 6 Sq. MM	5000	3.519
3	Copper Conductor XLPE Insulated PVC Sheathed Unarmoured Cable Below 1000 V.		
3.01	1 Core X 150 Sq. MM	500	0.742
4	Copper Conductor XLPE Insulated PVC Sheathed GI Double Steel Tape Armoured Cable Below 1000 V.		
4.01	3 Core X 2.5 Sq. MM	2730	0.837
4.02	3 Core X 4 Sq. MM	550	0.210
4.03	4 Core X 2.5 Sq. MM	1370	0.485
4.04	3.5 Core X 35 Sq. MM	1075	2.096
4.05	5 Core X 2.5 Sq. MM	500	0.203

4.06	4 Core X 4 Sq. MM	500	0.224
4.07	4 Core X 16 Sq. MM	770	0.826
4.08	3.5 Core X 185 Sq. MM	500	4.453
4.09	3 Core X 10 Sq. MM	1200	0.776
4.10	3 Core X 35 Sq. MM	720	1.172
4.11	3 Core X 70 Sq. MM	770	2.279
4.12	3.5 Core X 50 Sq. MM	510	1.308
4.13	3.5 Core X 95 Sq. MM	500	2.502
4.14	5 Core X 16 Sq. MM	500	0.641
4.15	5 Core X 50 Sq. MM	510	2.535
4.16	3.5 Core X 150 Sq. MM	1080	8.047
5	Copper Conductor XLPE Insulated PVC Sheathed Unarmoured Cable Below 1000 V.		
5.01	3 Core X 1.5 Sq. MM	4000	0.514
5.02	5 Core X 1.5 Sq. MM	4000	0.735
5.03	3 Core X 2.5 Sq. MM	4000	0.673
5.04	5 Core X 2.5 Sq. MM	5000	1.229
5.05	3 Core X 4 Sq. MM	2500	0.545
5.06	5 Core X 4 Sq. MM	4000	1.291
5.07	3 Core X 6 Sq. MM	1500	0.432
5.08	5 Core X 6 Sq. MM	2500	1.081
5.09	5 Core X 10 Sq. MM	1500	0.981
5.10	5 Core X 16 Sq. MM	4000	3.840
5.11	5 Core X 25 Sq. MM	500	0.631
5.16	5 Core X 35 Sq. MM	500	0.802
5.17	5 Core X 50 Sq. MM	500	1.140
5.18	5 Core X 70 Sq. MM	750	2.362
5.19	5 Core X 95 Sq. MM	400	1.657
5.20	5 Core X 120 Sq. MM	400	2.136
5.21	5 Core X 150 Sq. MM	300	1.924
5.22	5 Core X 185 Sq. MM	300	2.384
5.23	5 Core X 240 Sq. MM	500	5.151
5.24	5 Core X 300 Sq. MM	500	6.401
5.25	5 Core X 2.5 Sq. MM	1000	0.234
5.26	3 Core X 2.5 Sq. MM	1000	0.161
5.27	3 Core X 4 Sq. MM	750	0.163
5.28	5 Core X 4 Sq. MM	750	0.242
5.29	3 Core X 6 Sq. MM	750	0.216
5.30	3 Core X 1.5 Sq. MM	750	0.093
5.31	5 Core X 10 Sq. MM	750	0.491
5.32	5 Core X 16 Sq. MM	750	0.720
6	Copper Conductor PVC Insulated Unarmoured Cable Below 1000 V.		
6.01	1 Core X 16 Sq. MM	1000	0.167

6.02	1 Core X 25 Sq. MM	1000	0.261
7	Tinned Copper Conductor ZHFR Insulated ZHFR Sheathed Unarmoured Solar Cable 1500 V.		
7.01	1 Core X 6 Sq. MM	100000	7.810
7.02	1 Core X 6 Sq. MM	36000	2.484
8	Copper Conductor XLPE Insulated Overall Shielded ZHFR Sheathed Armoured Instrumentation Cable Below 1000 V.		
8.01	12 Core X 2.5 Sq. MM	2030	1.779
8.02	24 Core X 2.5 Sq. MM	2310	3.697
8.03	10 Core X 2.5 Sq. MM	1260	1.011
8.04	2 Core X 2.5 Sq. MM	490	0.173
8.05	1 Pair X 1.5 Sq. MM	2100	0.537
9	Copper Conductor XLPE Insulated I & O Shielded ZHFR Sheathed Armoured Instrumentation Cable Below 1000 V.		
9.01	12 Pair X 1.5 Sq. MM	10570	15.252
9.02	24 Pair X 1.5 Sq. MM	1540	4.060
9.03	6 Pair X 1.5 Sq. MM	10920	10.172
9.04	10 Pair X 1.5 Sq. MM	1260	1.670
9.05	12 T X 1.5 Sq. MM	2450	4.368
9.06	6 T X 1.5 Sq. MM	8680	9.763
9.07	12 T X 1.5 Sq. MM	1260	2.247
9.08	24 T X 1.5 Sq. MM	1540	5.049
10	Copper Conductor Covered With Glass Mica Tape XLPE Insulated Overall Shielded ZHFR Sheathed Armoured Cable Below 1000 V.		
10.01	2 Pair X 1.5 Sq. MM	490	0.266
10.02	6 Core X 2.5 Sq. MM	490	0.353
10.03	6 Pair X 1.5 Sq. MM	490	0.457

2. Quantity of import item at SI.No.1 i.e. Copper Cathode may be allowed as 1.01Kgs/Kg content in the export items at SI.No.1 to 10.

4. Quantity of import item at SI.No.2 i.e. LDPE may be allowed as 1.05Kgs/Kg content in the export items at SI.No.1 to 5 and 8 to 10.

6. Quantity of import item at SI.No.3 i.e. PVC Resin may be allowed as 1.05Kgs/Kg content in the export items at SI.No.2 to 6.

7. Quantity of import item at SI.No.4 i.e. Plasticizer may be allowed as 1.05Kgs/Kg content in the export items at SI.No.2 to 6.

8. Quantity of import item at SI.No.5 i.e. Steel Wire Rod may be allowed as 1.02Kgs/Kg

content in the export items at Sl.No.1, 2 and 8 to 10.

9. Quantity of import item at Sl.No.6 i.e. Zinc Ingot may be allowed as 4% of weight of Steel Wire Rod.

10. Quantity of import item at Sl.No.7 i.e. Vinyl Trimethoxy Silane may be allowed as 1.05Kgs/Kg content in the export items at Sl.No.1 to 5 and 8 to 10.

11. Quantity of import item at Sl.No.8 i.e. Tert Butyl Cumyl Peroxide may be allowed as 1.05Kgs/Kg content in the export items at Sl.No.1 to 5 and 8 to 10.

12. Quantity of import item at Sl.No.9 i.e. Antioxidant may be allowed as 1.05Kgs/Kg content in the export items at Sl.No.1 to 5 and 7 to 10.

13. Quantity of import item at Sl.No.10 i.e. Aluminium Trihydrate Fire Retardant may be allowed as 1.05Kgs/Kg content in the export items at Sl.No.1 and 7 to 10.

14. Quantity of import item at Sl.No.11 i.e. Magnesium Hydroxide may be allowed as 1.05Kgs/Kg content in the export items at Sl.No.1 and 7 to 10.

15. Quantity of import item at Sl.No.12 i.e. Ethylene Vinyl Acetate may be allowed as 1.05Kgs/Kg content in the export items at Sl.No.1 and 7 to 10.

16. Quantity of import item at Sl.No.13 i.e. Ethylene Acrylic Ester Co-Polymer may be allowed as 1.05Kgs/Kg content in the export items at Sl.No.1 and 7 to 10.

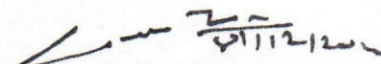
17. Quantity of import item at Sl.No.14 i.e. Grafted Co-Polymer may be allowed as 1.05Kgs/Kg content in the export items at Sl.No.1 and 7 to 10.

18. Quantity of import item at Sl.No.15 i.e. Polyolefin Elastomer may be allowed as 1.05Kgs/Kg content in the export items at Sl.No.1 and 7 to 10.

22. Quantity of import item at Sl.No.16 i.e. Glass Mica Tape may be allowed as 1.02 Kgs/Kg content in the export item at Sl.No.10.

22. Quantity of import item at Sl.No.17 and 18 may be allowed as per packing policy.

Norms Committee may take a view.



(S.K.Jain)

Development Officer

Tel.23063166

E-mail: sushilk.jain@nic.in

DGFT(Shri Shobhit Gupta, Dy. DGFT, DES-II)

DPIIT U.O.NO.P-47011/112/2020-TSW dated 08.12.2020

S No 125
14/81

Re: Ratification of norms in respect of Advance Authorization issued under Para 4.7 of HBP, Vol. I.

From : niravmehta amco <niravmehta.amco@gmail.com> Mon, Sep 21, 2020 12:14 PM
Subject : Re: Ratification of norms in respect of Advance Authorization issued under Para 4.7 of HBP, Vol. I. 1 attachment
To : DGFT Norms Committee 2 <nc2.dgft@nic.in>
Cc : Shobhit Gupta Dy. DGFT <shobhit.gupta@gov.in>

Respected Sir,

As per your trailing email received on 18th September,2020, we submit herewith the detailed working of no. of units of each part number to be exported against License No. 0310833737.

Hope this will suffice your requirement.

On Fri, Sep 18, 2020 at 5:58 PM DGFT Norms Committee 2 <nc2.dgft@nic.in> wrote:
 Dear Sir/Madam,

Please refer to the decision of Minutes of Norms Committee-2 Meeting as under:-

9 3	Case No.: 22/20/81-ALC2/2019	Party Name: UPR ENGINEERING PRIVATE LIMITED	Meet No/Date:5/81-ALC2/2020 16.07.2020	Status: Deferred
	HQ File :01/81/050/00374/AM20/	RLA File :03/95/040/00946/AM20/	Lic.No/Date:0310833737 27.12.2019	Action by : Applicant
	Decision: The Committee considered the case as per agenda and decided to seek from the applicant to furnish following information as per comments of MSME: 1. Number of units of each part number to be exported. The case stands deferred.			

2. You are requested to send the desired information for considering your case. You are requested to expedite the same, so as to reach this office well before 26-09-2020.

SM 125
14/81

UPR Engineering Pvt. Ltd.
Working of Number of units of each part number to be exported.

Export Item Name	Quantity in Numbers	Blank size per unit (in kg)	Net weight per unit	Total export weight (in kg.)
NUT UNION (Part No. AS15704)	2170	0.146753	0.02721	59.0457
NUT UNION (Part No. AS15707)	4150	0.272735	0.052285	216.98275
NUT UNION (Part No. AS15706)	4000	0.177545	0.048231	192.924
NUT UNION (Part No. AS15701)	1000	0.057821	0.014326	14.326
RING (Part No. CH125-03-0492)	1994	0.074465	0.009179	18.302926
FERRULE (Part No. BRR40837)	100	0.159088	0.034725	3.4725
RING (Part No. 798-0031)	280	0.044534	0.027158	7.60424
SHIM (Part No. CH125-03-0280)	230	0.044534	0.006513	1.49799
SHIM (Part No. CH125-03-0302)	150	0.044534	0.004754	0.7131
WASHER (Part No. CH1541-0134)	290	0.044534	0.007586	2.19994
WASHER (Part No. 790-0003)	440	0.074465	0.027737	12.20428
SHIM (Part No. 1007-0047)	224	0.074465	0.017264	3.867136
SHIM (Part No. 537A0010-01)	150	0.046257	0.005537	0.83055
SHIM (Part No. 790-0004)	1500	0.142036	0.009793	14.6895
SHIM (Part No. 788-0002)	350	0.074465	0.020483	7.16905
RING (Part No. 795-0040)	100	0.029478	0.004016	0.4016
RING (Part No. 800-0017)	450	0.16775	0.0652	29.34
RING (Part No. 795-0029)	396	0.046257	0.003177	1.258092
RING (Part No. CH125-03-0131)	800	0.009115	0.002824	2.2592
RING (Part No. 829-0019)	350	0.027029	0.000697	0.24395
RING (Part No. CH1541-0116)	250	0.009115	0.00253	0.6325
SHIM (Part No. CH125-03-0323)	160	0.031473	0.006178	0.98848
SHIM (Part No. CH125-03-0320)	150	0.031473	0.008532	1.2798
SHIM (Part No. 798-0008)	292	0.052243	0.006614	1.931288
SHIM (Part No. CH125-03-0352)	250	0.031473	0.013132	3.283
SHIM (Part No. CH3151-0034)	300	0.018594	0.004772	1.4316
SHIM (Part No. CH3151-0044)	200	0.018594	0.003129	0.6258
SHIM (Part No. CH2827-0043)	150	0.009115	0.0021	0.315
SHIM (Part No. CH3230-0010)	200	0.009115	0.004244	0.8488
RING (Part No. 796-0401)	450	0.069567	0.03256	14.652
RING (Part No. CH125-03-0390)	320	0.047663	0.010191	3.26112
WASHER (Part No. CH2827-0042)	500	0.047663	0.0071	3.55
RING (Part No. 798-0060)	600	0.079181	0.020222	12.1332
RING (Part No. CH3123-0245)	200	0.047663	0.009101	1.8202
RING (Part No. 1065-0402)	450	0.115144	0.039	17.55
WASHER (Part No. CH3230-0016)	150	0.004626	0.003419	0.51285
RING (Part No. 798-0057)	540	0.004626	0.003024	1.63296
RING (Part No. CH3230-0008)	300	0.006666	0.00146	0.438

UPR Engineering Pvt. Ltd.

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RING (Part No. CH125-03-0270)	1000	0.022494	0.004316	4.316
RING (Part No. CH3151-0005)	900	0.074465	0.014424	12.9816
WASHER (Part No. D60643)	500	0.074465	0.007029	3.5145
RING (Part No. CH3123-0013)	350	0.074465	0.019584	6.8544
ADAPTOR (Part No. BRR40835)	350	0.182897	0.028975	10.14125
RING (Part No. 795-0023)	262	0.01161	0.002845	0.74539
RING (Part No. CH125-03-0290)	590	0.044534	0.009598	5.66282
WASHER (Part No. CH125-09-0430)	400	0.047663	0.007399	2.9596
WASHER (Part No. CH1541-0050)	300	0.074465	0.02307	6.921
WASHER (Part No. CH3152-0026)	400	0.036734	0.0136	5.44
SHIM (Part No. CH2151-0044)	150	0.0046	0.001335	0.20025
SHIM (Part No. CH125-02-0171)	120	0.0091	0.001745	0.2094
SPACER (Part No. 1064-0002)	150	0.00313	0.00157	0.2355
SPACER (Part No. 799-0001)	195	0.002947	0.001578	0.30771
SHIM (Part No. CH125-03-0420)	250	0.0476	0.010902	2.7255
SPLIT RING (Part No. 795-0010)	500	0.098954	0.02721	13.605
PIN, SHOULDER, HEADLESS (Part No. AS44805)	500	0.00458	0.001575	0.7875
PIN, SHOULDER, HEADLESS (Part No. AS44803)	1000	0.003764	0.001178	1.178
FERRULE, BLANK (Part No. AS15839)	150	0.021677	0.01	1.5
WASHER (Part No. 1062-0002)	100	0.0313	0.00807	0.807
WASHER (Part No. 924-0008)	100	0.055735	0.007632	0.7632
CARD HANDLE MACHINED (Part No. 86622670)	50	0.2734	0.02407	1.2035
NUT UNION (Part No. AS15709)	155	0.328	0.0878	13.609
SPACER (OUTER) (Part No. CH2465-0023)	250	0.2607	0.05348	13.37
ADAPTOR (Part No. AS15845)	155	0.1167	0.052802	8.18431
WASHER (Part No. CH2811-0008)	100	0.0419	0.00657	0.657
SHIM (Part No. CH125-03-0213)	120	0.0159	0.00066	0.0792
WASHER (Part No. 954-0706)	150	0.052515	0.026597	3.98955
WASHER (Part No. 926-0205)	150	0.018593	0.017505	2.62575
SPACER (Part No. 795-0052)	300	0.0185	0.00051	0.153
WASHER (Part No. CH2811-0007)	200	0.0476	0.019808	3.9616
WASHER (Part No. 954-0704)	150	0.097638	0.023641	3.54615
SPACER (Part No. 6A2035C01)	2500	0.012607	0.000875	2.1875
SPACER (Part No. 6A2035C02)	2500	0.012607	0.000767	1.9175
SPACER (Part No. 6A2035C03)	2500	0.012607	0.000661	1.6525
SPACER (Part No. 6A2035C04)	2500	0.012607	0.000465	1.1625
SPACER (Part No. 6A2035C06)	4000	0.012607	0.000369	1.476
FERRULE, TUBE (Part No. UL28555)	200	0.316997	0.0701	14.02
REDUCER, TUBE-WELDING (Part No. K18213)	200	0.046393	0.004015	0.803

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REDUCER, TUBE-WELDING (Part No. K18213)	200	0.046393	0.004015	0.803
ADAPTOR, ELBOW, PIPE (Part No. AS63010)	500	0.631317	0.057	28.5
ADAPTOR (Part No. AS27472)	200	0.243212	0.056834	11.3668
ADAPTOR, STRAIGHT, PIPE (Part No. AS27422)	50	0.588053	0.060229	3.01145
WELDING RING (Part No. AS52841)	105	0.1211	0.00624	0.6552
FERRULE, ELBOW FLARELESS 1/4" X 22 SWG (Part No. FW56364)	120	0.365022	0.01663	1.9956
ADAPTOR, UNION, PIPE (Part No. AS15818)	150	0.525	0.0886	13.29
WELDING RING (Part No. AS52826)	100	0.0214	0.00989	0.989
ADAPTOR, 2 BOLT THREADED (Part No. FW88962)	50	0.6247	0.046454	2.3227
BACK-UP RING (Part No. 829-0018)	1200	0.043	0.003781	4.5372
ADAPTOR, STRAIGHT, PIPE (Part No. AS27366)	50	0.8718	0.1566	7.83
RING WELDING (Part No. AS52830)	1000	0.0386	0.00414	4.14
FERRULE, LONG REACH (Part No. FW42500)	250	0.13918	0.015135	3.78375
REDUCER, TUBE-WELDING (Part No. K18213)	50	0.046393	0.004015	0.20075
ADAPTOR, 2 BOLT THREADED (Part No. FW88962)	100	0.808092	0.04645	4.645
BACK-UP RING (Part No. 829-0018)	1200	0.045214	0.00379	4.548
LOCK WASHER (Part No. CH1447-0002)	100	0.063898	0.00483	0.483
ADAPTOR, STRAIGHT, PIPE (Part No. AS27422)	150	1.2967	0.060229	9.03435
FERRULE, REDUCER (Part No. FW79623)	50	0.049432	0.011671	0.58355
WELDING RING (Part No. AS52838)	100	0.038185	0.00832	0.832
FERRULE, ELBOW FLARELESS 1/4" X 22 SWG (Part No. FW56364)	100	0.314729	0.01657	1.657
FERRULE (Part No. AS15730)	255	0.018412	0.012249	3.123495
ADAPTOR, ELBOW, PIPE (Part No. AS63010)	150	0.631317	0.057	8.55
RING, WELDING (Part No. AS52829)	200	0.0078	0.002568	0.5136
RING, WELDING (Part No. AS52825)	200	0.0943	0.01687	3.374
ADAPTOR (Part No. AS15818)	100	0.525	0.0886	8.86
ADAPTOR (Part No. AS15804)	250	0.0943	0.00282	0.705
FERRULE, STRAIGHT (Part No. FW79628)	100	0.293369	0.059986	5.9986
TUBE INNER (Part No. 797-0022)	5000	0.17065	0.00658	32.9
ADAPTOR, STRAIGHT (Part No. KH17555)	150	2.500055	0.084703	12.70545
ADAPTOR, UNION PIPE (Part No. AS15810)	150	0.18793	0.037445	5.61675
				1000 Kgs